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BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, AT PUNE

Original Application No. 14 of 2025 WZ.

Kailas Narke

..... Applicant.

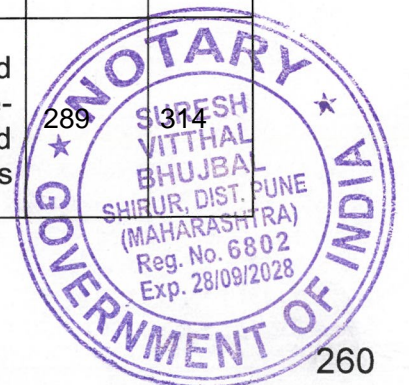
VERSUS

1. M/s Maharashtra Enviro Power Limited
& Ors.

.....Respondents.

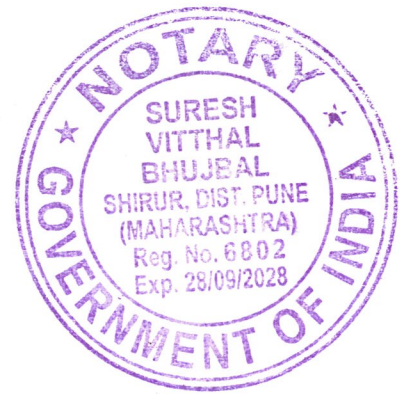
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FOR APPLICANT



**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, AT PUNE**

Original Application No. 14 of 2025 WZ.

1. Kailas Narke

Talegaon-Dhamdhere, Tal.- Shirur

Dist. Pune

kailasnarke@gmail.com

..... Applicant.

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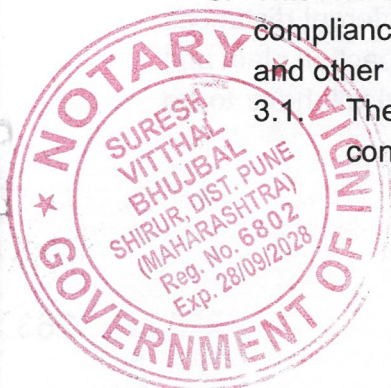
& Ors.

..... Respondents.

Affidavit in Compliance of Order passed by Hon'ble Tribunal on 29.01.2025

I, Kailas Sambhaji Narke, farmer and Social Worker, Resident of Tal-Shirur, Dist.-Pune residing within the affected area due to serious air, water, soil and underground resources including environmental pollution and causing severe health impact due to non-compliance on the part of M/s Maharashtra Enviro Power Ltd., having its Common Hazardous Waste Treatment, Storage and Disposal Facility at Plot No. P-56, Ranjangaon, MIDC, Taluka Shirur, District Pune is filing this Affidavit in Compliance of Order passed by Hon'ble Tribunal on 29.01.2025 as under –

1. I express my sincere thanks for extending me an opportunity to bring on record major non-compliances on the part of the R.No.1 – Maharashtra Enviro Power Ltd., Ranjangaon (Common Hazardous Waste Treatment Storage and Disposal Facility at Ranjangaon).
2. The Applicant is residing in the affected area of the pollution being caused by the R.No.1 at about 18 Km from the R.No.1 – CHWTSDF. He is frequently visiting Ranjangaon and Other Areas for his own occupation and activities. Various Vehicles are daily passing through not only from the area where the Applicant reside but also from the nearby affected area where the Applicant is frequently visiting for his day to day activities and therefore the passing of Vehicles owned by the R.No.1 is causing serious nuisance and air and land pollution due to spillages and transportation to the CHWTSDF.
3. This Hon'ble Tribunal has directed the Applicant to bring on record specific non-compliances causing pollution more particularly violation of consent conditions and other permissions including environment clearance, which are as under-
 - 3.1. The initial Consent to Establish dated 27.10.2005 granted with specific conditions in respect of operating requirement for the CHWTSDF at



Schedule – A (Page – 43 to 55). The important conditions with their violations in respect of operating requirements supported by visit and inspection as well as investigation of complaint reports are reproduced as under -

- A) Ambient odour due to CHDTSWF operations has to be neutralised by the operator. (Condition No. 10.4 in Consent to Establish dated 27.10.2005 at page 46)
- B) Placing bulks, containerized or non-containerized liquid hazardous waste containing free liquids that have been stabilized by adsorbents but will released liquids when compressed under normal pressure in the landfill is prohibited regardless of the length of time, presence of liners or leachate collection system. (Condition No. 11 in Consent to Establish dated 27.10.2005 at page 46)
- C) The operator should maintain a run on control system capable of preventing flow on the active portion of the landfill as well as storage areas. The runoff from the areas in proximity to the CHWTSDF- Site would have to be diverted from the site. (Condition No. 17.2 in Consent to Establish dated 27.10.2005 at page 48).
- D) Leachate Treatment and Disposal – It should be given for removal of high concentration of degradable compounds, removal of non-degradable organic compounds, removal of varying concentration of specific hazardous organic and inorganic, removal of odours including sulphides and suspended solids etc. (Condition No. 18 in Consent to Establish dated 27.10.2005 at page 49).
- E) Monitoring – Monitoring shall be done with bench marking the present environment in its original state before CHWTSDF is brought into operation. Monitoring shall be design for various environmental factors such as
 - i) Air with regular monitoring at upwind, downwind and at three stations at 120 centigrade angles around the CHWTSDF is necessary.
 - ii) Surface Waters monitoring at upstream, down stream and in adjoining local nallahs/river is also necessary.
 - iii) Groundwater monitoring to be done on 1 from dug- wells upgradient and at least 3 on the down upgradient and deep enough.
 - iv) Soil sampling at ground level in a circular grid as per CPCB Guidelines.
 - v) Vegetable cover to be assess in respect of mal-effect on it.
 - vi) Biological indicator in all directions and at different distances to be done periodically to know the health impact on plant and
 - vii) Complaint oriented monitoring and redressal will have to be done from time to time.



The R.No.3 has made available only few analysis reports of water samples which were not proper & representative of regular sampling which was not done by MPCB. Some of the reports are reproduced as under:

vii.a) The analytical reports of samples collected on 09.05.2024 from the Water (Environment) where the R.No.1 was discharging effluent clearly showing exceeding results of BOD, COD without doing the analysis of other parameters of R.No.1 discharges like Nitrate Nitrogen, sulphate etc. given in the consent. It is enclosed as an **Annexure- I-1**. The General Standards for discharge of environmental pollutants for effluents & emissions prescribed under Schedule-VI as below

a) The WHO prescribed a limit of less than 5 .0 mg/l for water bodies. Moderately polluted rivers may have a BOD value in the range of 2 to 8 mg/l. Rivers may be considered severally polluted when BOD exceed 8 mg/l The CPCB prescribed the BOD limit for the discharge of industrial & municipal waste water 10ppm. (10 parts per million) E P Act 1986 prescribes BOD prescribes Standard 30 mg/l for Inland Surface Water & 100 mg/l for irrigation. In fact, R.N.1 is not permitted to discharge any effluent & to 100% incinerate its effluent by recycling in the process.

b) The Standard prescribed for Chemical Oxygen Demand for Inland Surface Water & Marine Coastal Areas is 250 mg/l

c) Arsenic (as As) Standard under EP Rules is 0.2, d) Mercury (as Hg) mg/l Max 0.01, e) Lead (as Pb) mg/l Max 0.1, f) Cadmium (as Cd) 2.0, g) Nickel (as Ni) Max mg/l Max 3.0, h) Cyanide (as CN) Max 0.2, i) Fluoride (as F) mg/l Max 2.0, j) Copper (as Cu) mg/l Max 3.0, k) Zink (as Zn) mg/l Max 5.0, l) Sulphide (as S) mg/l Max 2.0 etc.

In fact, R.N.1 is not permitted to discharge any effluent & to 100% incinerate its effluent by recycling in the process. However, on account of a variety of HW including various metals etc are also mixed with it, & there is all possibilities of discharge/overflow/spillage/seepages are there, intensive regular monitoring is a must as per Schedule-A, which is not being done. Hence a no of complaints received which are never redressed till date. Hence it is necessary to hear & decide this Application on merit.

vii.b) The Water Sample collected from Pazar Talav by the MPCB on 21.08.2023, of which report is dated 05.9.2023 showing exceeding parameter of TDS (8992), Suspended



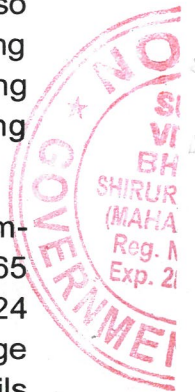
Solids (SS) (129), BOD (160), Chloride (1289). It is enclosed as an **Annexure- I-2**.

vii.c) Analysis report of sample collected from Mr. Dattu S. Ichake, Nimgaon-Bhogi on 21.8.2023 vide Report dated 5.9.2023 is showing exceeding parameters of TDS (Total Dissolved Solid- 10772), SS (124), BOD (85). It is enclosed as an **Annexure- I-3**.

vii.d) The Water Sample Report dated 23.7.2024 collected from environment where MEPL was discharging effluent was showing TDS (36880), SS (157), BOD (536.8), Chloride (17894.45), COD (1600). It is enclosed as an **Annexure- I-4**.

During the period 2019 to 2024, a number of complaints have been received. Unfortunately, the R.No.1 or R.No.2 & 3 or other respondents have not taken due care to monitor either ambient odour of CHWTSDF operations or the runoff from the areas in proximity to the CHWTSDF or leachate treatment and disposal as well as air, surface water, groundwater, soil, vegetable cover, biological indicator including various complaints to ensure that the grievances in the complaints are redressed. These are major non-compliances or conditions stipulated in the Schedule- "A": Operating requirements for the CHWTSDF at Pages – 46, 48,49 respectively. It is also obligatory as per condition 9.1 on Page 45 that spillages during handling should be avoided by adopting good housekeeping practices and upkeep of storages/handling equipment's. the following are the documentary evidences about violations –

- a) Various complaints are received from almost all nearby Gram-Panchayats in the year 2024 [Dated – 15.07.2024 (Page 165 to 168), 1.08.2024 & 17.08.2024 (Page 169 to 174), 7.09.2024 & 09.09.2024 (185 to 191), 7.09.2024 & 10.09.2024 (Page 192 to 194), 09.09.2024 (Page 194 to 199) No further details are made available by the R.No.2 & 3 inspite of 15 days' notice dated 25.11.2024]. Thereby the main condition about the redressal of complaints before it becomes an issue of the entire project in the Public Interest Litigation, as per condition number 20 (g) at Page 51 is not attended either by the Project Proponent or R.No.2 to 11.
- b) Documentary Evidence about violations - Visit and Inspection Reports Dated. 25.11.2019 to 19.09.2024 which are investigation of complaints and inspection reports showing all the non-compliances of Consent Conditions as under -
 - i) **Visit dated 25.11.2019** – House Keeping was poor, ETP- Capacity was inadequate and Organic Odours spread in the surrounding area as observed in visit.



Though sample was collected, no analytical report was made available to the applicant.

- ii) Visit dated 07.03.2021 – During visit the fire incident at secured landfill site (SLF No. 05) was investigated but no action is taken.
- iii) **Visit dated 20.12.2021** – At the back side of North-West side of premises darkish yellow coloured water having whitish foamy layer and smell found accumulated in small small ponds and samples collected during the visit. Even though huge pond formed between SLF No. 4 & 5 with reddish yellow colour, no action was taken and no reports of samples are made available. It is in-contravention of consent condition No. 1 under Water (P & CP) Act, 1974 for discharge of effluent as per Schedule – I to 100% recycled/reuse of treated effluent into process as per Consent to Operate dated 24.07.2022 at Annexure – D (Page No.87) and also in contravention / in violation of condition number 30 (d) to the effect that the treated effluent shall be 100% sent to incinerator (Page 67) of Annexure – B.
- iv) **Visit dated 17.01.2022** – With regard to the complaint of Shri. Vyavahare, Sarpanch Nimgaon-Bhogi. It was observed that there exist huge pond formed between SLF No. 4 & 5 having reddish-yellow colour and also seepages and leakages outside the premises during investigation of complaint on 11.01.2022.
- As per Consent to Establish dated 27.10.2005 Condition No.31 d & e specifically provides that treated effluent complying with the disposal standards shall be transported to nearby CETP till HW incineration facility for disposal of treated effluent is commissioned by the CHDTSDF Operator and thereafter it shall be sent to 100% to the incinerator. Hence, no discharge outside CHWT SDF was allowed. In the Consent dated 24.07.2022 it is specifically mentioned that treated effluent shall be 100% recycled/reuse [Condition No.4 (1) Page No.87)]. No sampling was done and made available to the applicant.
- v) **Visit dated 17.01.2022** – Near secured landfill No. 4 small nallah and trench found carrying effluent water into small pond which is located near MEPL. The darkish-yellow colour water is found in small pond and further connected to Pazar lake Nimgaon-Bhogi as per

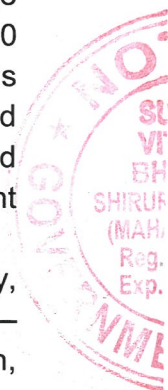


investigation of complaint received from Grampanchayat Nimgaon Bhogi. Dated 22.02.2023. (Page 134 & 135), which was not allowed. No action initiated and no analytical reports of samples collected during visit from ponds and Pazar lake made available to the Applicant.

- vi) Visit dated 21.08.2023 – During visit with the complainant it was observed that reddish colour water was accumulated outside the boundary wall of the industry Pazar Lake colour was light Green. 15000 CMD Kachha Pond for storage of surface rent water having land green coloured was observed to the pond. Though sample was collected it was not made available and no further action is taken. The Consent prescribed 100% incineration of effluent hence it is violation of Consent conditions. (Page 88 & 89).
- vii) Visit report dated 25.09.2023 – Industry was having 15000 CMD capacity Kachha Pond for storage of surface runoff water having slight brownish colour (Pages 92 to 94).
- viii) Visit Report dated 19.09.2024 – It shows that sludge bulking noticed in the tube settler. During visit 8000 CMD water stored into Katcha Pond, which is percolated. Hazardous waste storage spillages noticed in Shed No.3. Incinerable hazardous waste stored openly, which was not allowed as per consent condition.
- ix) Groundwater Surveys and Development Agency, Pune's report on Groundwater monitoring shows that – The groundwater quality at Amdabad, Ranjangaon, Sandas, at the location shown is unfit, but Actions on grievances mentioned in the 15 days' notice are following under the mandate of MPCB. (Page 247 & 255).

4. In adequate (Non-substantive) Actions by the MPCB and other respondents – MPCB actions are initiated from 19.12.2019 to 07.10.2024 in the form of Notices as under –

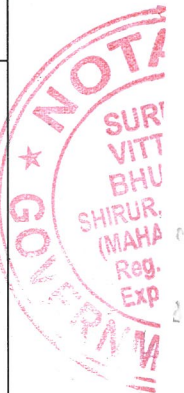
Sr. N	Particulars of Action	Non-compliances
1.	Show Cause Notice (SCN) dtd. 19.12.2019 in respect of Investigation of Complaint of Grampanchayat Nimgaon on the	Not provided adequate ETP, not provided vehicle washing effluent collection tank, percolation outside



	basis of visit dated 25.11.2019. (Pg No. 212)	surrounding area & chemical smell.
2.	Proposed Directions (P.D.) dated 12.03.2021 on the basis of Fire Incident & visit dtd. 7.03.2021 (Pg No. 213 & 214)	Fire took place at SLF No. 05 into landfill site & continued 6 to 7 hrs., No water sprinkling system provided at SLF No.5 & No alternate arrangement provided for water sprinkling & also no cause of action submitted with fire audit report.
3.	P.D. dated 7.07.2021 issued on the basis of visit & investigation report dated 28.06.2021 in respect of complaint dtd 24.6.2021. (Pg No. 150-151)	At the North side of premises coloured smelly water turning into small nallah, Pazar Lake Nimgaon-Bhogi whitish coloured layer observed. Villagers pointed out regular discharge of chemical water & soil contamination, at the North side a storm water drain provided having yellowish water going outside MEPL area & SLF NO. 4& 5 having reddish muddy type water due to percolation from another small pond formed there.
4.	SCN dated 22.12.2021 on the basis of Investigation of Complaint of Nimgaon-Bhogi Grampanchayat & visit dtd. 20.12.2021 (Pg No. 152-153)	At the North side of the premises of the CHWTSDG darkish yellow coloured water with whitish foamy layers and smell found accumulated in small ponds & them exists huge pond between SLF No. 4 & 5 having reddish yellow colour.
5.	SCN dtd. 24.01.2022 issued on the basis of complaint of Nimgaon-Bhogi dtd. 17.1.2022 & visit & investigation dtd. 17.1.2022 (Pg No. 154-155)	At the North side of the premises continues yellowish green colour water having whitish foamy layers & smell found accumulated with further huge pond formed between SLF No. 4 & 5 with



		darkish water, non-completion of Cut-off Trench to stop seepages and leakages from the said pond
6.	Directions dtd 18.2.2022 on the basis of investigation if complaint dtd. 17.12.2021 & Visit Report dtd. 20.12.2021 (Pg No. 156-158)	Non-provision of pumping and piping arrangement with flow meters as a two-way arrangement for lifting the accumulated water from MEPL to CETP. Non-treatment of accumulated water in existing ETP at site before sending to CETP at Ranjangaon. Non-provision of Cut-off Trench, lifting of water from the ponds formed behind compound wall and treating it.
7.	Interim Directions dated 8.08.2022 on the basis of various complaints & personal hearing given on 8.08.2022. (Pg No. 159-160)	Directing not to store any effluent in the Katcha Pits. Not to discharge any treated/untreated leachates & coloured effluent outside the premises and in nallah of North-West side, to submit consolidated data of environmental monitoring including piezometric wells within 2 days and to submit concrete proposal for disposal of accumulated water in their premises with remedial measures before December 2022 to be implemented.
8.	Notice received from Grampanchayat Amdabad & Saradwadi dtd. 9.09.2024 for Rasta Roko Andolan (Pages 199 & 208, 209) & Matang Navanirman Sena dtd. 1.10.2024 for Self-Immolation	The notices specifically pointed out that for last 12 to 13 years they are doing correspondence with almost all the Government Authorities for closure of the CHWTSDF causing serious pollution & no action are



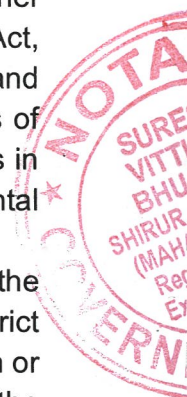
	Protest to the RO MPCB-Pune (Page 211)	initiated. Therefore, they are forced to hold a site-in protest in front of MEPL (Pages 204 & 205)
9.	Regional Officer, MIDC, Pune-2 had conducted meeting in respect of complaints received from Grampanchayat Kardelwadi & Ors. Ranjangaon at MIDC, Wakadewadi Office on 31.01.2025. An office copy of Marathi invitation dated 30.1.2025 along with True Translation thereof duly counter signed in English is enclosed and marked as an Annexure - II	The meeting was conducted by Dy. CEO MIDC in the chamber of Ms. Archana Pathare, Deputy Collector on 31.1.2025. In the said meeting, the Dy. CEO MIDC expressed dis-satisfaction about the pollution of MEPL. The video is uploaded by Mail & can be very well seen as to what kind of damage is caused by MEPL. The MIDC may kindly be called upon to bring on record the decisions taken by it along with other respondents. This is the fit case, where more than substantial question of environment pollution has arisen.



5. The Applicant made application u/RTI to get information on 04.10.2024, but inadequate information given on 14.10.2024 & 16.10.2024 without Monitoring Analytical Reports. Hence 15 days' notice was given by the Applicant on 7.11.2024. Copies of RTI Application & information received on 14.10.2024 & 16.10.2024 along with True Translation thereof are enclosed & marked as an **Annexure – III, IV and V** respectively for kind perusal of Hon'ble Tribunal.
6. A No. of Complaints have been made in respect of serious air, water and soil including underground resources and the environment at large due to the discharge of highly polluted effluent and hazardous waste spillages during the course of transportation of hazardous waste collected from various chemical and highly polluted industries more particularly 17 categories industries as well as other polluting activities due to emission of highly toxic gases and also causing severe smell/odour in the jurisdiction of Talegaon-Dhamdhere, Ranjangaon, Nimgaon-Bhogi, Annapur, Shirur, Kardelwadi, Dardobachi wadi, Amdabad, Shirur (Rural), Saradwadi and all nearby surrounding Gram panchayats in and around CHWTSDF from 2019 onwards till 2024 as per information received u/RTI on 16.10.2024.
7. Despite repeated complaints and serious environmental damage caused by M/s MEPL in the surrounding areas, thereby causing adverse impact on public

health, livestock, and flora and fauna by dumping incinerable and landfillable hazardous waste in the Ranjangaon MIDC without adequate and suitable treatment without any treatment, thereby deteriorating nearby agriculture lands due to percolation of untreated/under-treated hazardous waste and also pollution of underground resources, causing irreparable loss to the nearby ecosystem. Almost all the nearby lands and water resources have been polluted, however no effective monitoring was done either the authorities or MEPL as required under the consent and provisions of the law.

8. The responsible authorities have not carried out intensive monitoring and supervision of M/s MEPL, CHWTSDF to secure strict compliance with conditions imposed in the various environmental permissions including Consent and Environment Clearance and Other Permissions granted to MEPL from time to time. No substantive actions were initiated to contain and control pollution caused by MEPL.
9. A lot of damage is caused to the nearby area including underground resources and all above local bodies and surrounding areas have been seriously damaged. Hence, it is necessary that an Independent and Impartial Expert Agency be appointed to investigate various complaints as well as to do an intensive survey and sampling of nearby areas including the MEPL CHWTSDF Land and Environment for suggesting remedial and restoration measures.
10. The R.No.2 & 3 as well as R.No.5 have granted exclusive authority to the R.No.1 to Pre-Process hazardous and other wastes generated from its jurisdiction without giving such monopolised authority to Any Other CHWTSDF or Any Other Industry/Agency and sending it to Cement-Industries for further Co-Processing in violation of the Competition Act, 2002. The Competition Act, 2002 provides to prevent practices that negatively impact competition and promote as well as sustain competition in markets to protect the interests of consumers and to ensure freedom of trade carried on by other participants in the markets in India and for matters connected therewith and/or incidental thereto.
11. This kind of permission for exclusive Pre-Processing has been granted by the R.No.2 inspite of specific clarification given by the CPCB about not to restrict the permission/s to be granted for Pre-Processing to any industry, operation or process, so as to ensure utilization of hazardous and other wastes for the purposes of Co-Processing and thereby reducing burden on the land by preventing utilization of hazardous and other waste as a fuel in the cement factories to reduce national waste. Therefore, it becomes necessary that in the interest of protection of environment, further disposal of hazardous and other waste exclusively to the R.No.1 facility should be regulated properly.
12. It is further objectionable that whatever hazardous and other wastes can be after due Pre-Process at different nearby Pre-Processing Facilities can be directly sent to the nearby cement factories should not be allowed to transport from the different areas under the jurisdiction of the R.No.1 only to protect its vested interest at Ranjangaon. This will unnecessary create burden on the



nearby environment including land at Ranjangaon by way of generation of additional waste water, air pollutants, spillages and vehicular pollution as well as other environmental pollution including smell nuisance and odour. (Annexure – C – Pages 162 to 166). A copy Consent to Operate dated 20.02.2022 of permission given for Pre-Processing of alternate fuel from organic and inorganic Hazardous and Non-hazardous waste, along with the Circular issued by the MPCB dated 23.08.2022 and 15.02.2024 marked as an **Annexure VI, VII, and VIII** respectively.

In fact, the R.No.2 & 3 were not granting permissions for pre-processing and co-processing to the industries generating hazardous waste for last more than 5 years only with the view to protect the vested interest of R.No.1 and thereby hazardous waste was being burnt and landfilled, thereby contributing to the national waste of hazardous waste as a fuel in spite of specific CPCB guidelines and therefore the then MS, CPCB had specifically asked MS-MPCB to grant permission for pre-processing and co-processing as well as recycling of hazardous waste by letter dtd. 18.04.2022. A copy of the said communication is enclosed and marked as an **Annexure – IX**.

It is surprising that exclusive monopolized permission to route hazardous and other waste for Pre-processing is only granted to the MEPL CHWTSDF at, Ranjangaon and Buttibori CHWTWEF in India and not to any other CHWTSDF for Any Other Agency which had applied for providing pre-processing facility at different places in the state of Maharashtra, which the MEPL has already caused serious damage due to its Common Hazardous Waste Facility at Ranjangaon in respect of air, water, land, flora and fauna as well as underground resources in the jurisdiction of MEPL because its existing plasma and landfillable facilities are not only inadequate but also exhausted as far as capacity is concerned.

This Affidavit is filed in compliance of Hon'ble Tribunal Order dated 29.01.2025 to bring on record serious non-compliances on the part of R.No.1 and inaction on the part of R.No.2 to 11 for initiating substantive action inspite of the total capacity of R.No.1 is exhausted and causing serious damage to environment.

Solemnly Affirmed on this 3rd February 2025 at Pune

Applicant

(Signature)

(Kailas Narke)



04 FEB 2025

Noted & Registered
at Serial Number 187/2025

BEFORE ME



(Signature)
SURESH VITTHAL RAO BHUJBAL
ADVOCATE & NOTARY
GOVT OF INDIA
At Post-Talegaon Dhamdhare,
Tal. Shirur, Dist. Pune-412208
Mob.: 9822615361

 "Your Service is our Duty"	MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Pune. Regional Laboratory, Pune, Maharashtra Pollution Control Board, Jog Center, 3rd Floor, Mumbai Pune Road, Wakdewadi, Pune- 411 003, Tel : 020- 25811698 e-mail : sopunelab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11275
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NABL Accreditation:- ISO/IEC 17025:2017, TC-11275	Issue Date: 10-01-2023 Validity: 09-01-2025
Certification Standards:- ISO 45001: 2018, C.NO.944015/S-2	Issue Date: 09/04/2021 Validity: 25-02-2024
MoEF Recognition: LB/99/7/2021-INST LAB-CPCB-HO/Govt./6646	Issue Date: 16-06-2023 Validity: 25-02-2024

COA/Test Report No.: MPCB/RL-Pune/Environment/24-25/05/32	Date: 21/05/2024 03:43 PM
ULR No.: TC-112752400000208F	

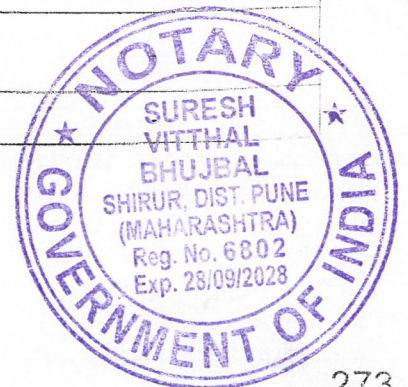
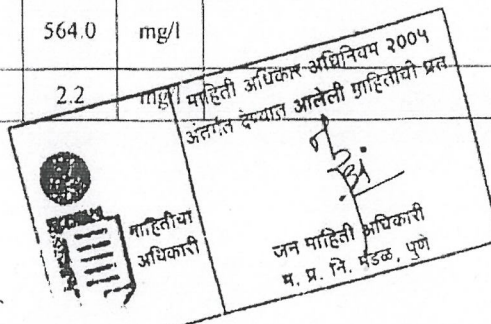
Test Report-Water (Environment)

Field Sample ID	BR-0072355		
Sample collected by (Officer Name)	FO-Pune II(Shri Pramod Doke) (SRO-Pune II)	Location of sample collection	
Seal No.:	269	Method of sample collection	Grab
Sample Collection	Date	09/05/2024	Total No. of Containers
	Time	05:25 PM	Nature/Description of Sample

Lab ID	MPCB/RL-Pune/ENV/24-25/60		
Received by lab	Date	10/05/2024	Anylysis Started On
	Time	04:31 PM	Anylysis Completed On
Sample recived by (Name & Designation)	Anil Sandansing (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	pH	7.9		-	-
2	Biochemical Oxygen Demand (BOD)	156.2	mg/l	-	-
3	Chemical Oxygen Demand (COD)	564.0	mg/l		
4	Oil & Grease	2.2	mg/l		

Remarks:



104

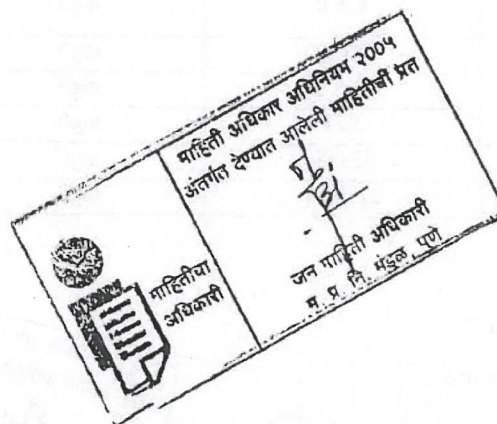
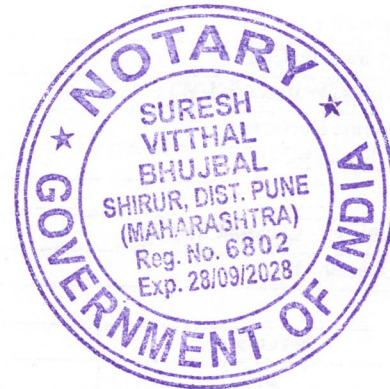
Approved & Reviewed By

Anil Sandansing
I/c Scientific Officer,
Regional Laboratory, Pune.

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A. = Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory

*** End of the Report ***



(105)

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 020-25811698 Fax : 020-25811698 Email : sopunelab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Pune, Maharashtra Pollution Control Board, Jog Center, 3rd Floor, Mumbai Pune Road, Wakdewadi, Pune- 411 003
---	---	--

Report Outward No.: MPCB/RL-Pune/Environment/23-24/09/70
Date: 05/09/2023 06:22 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Water sample collected from Pazzar Talav

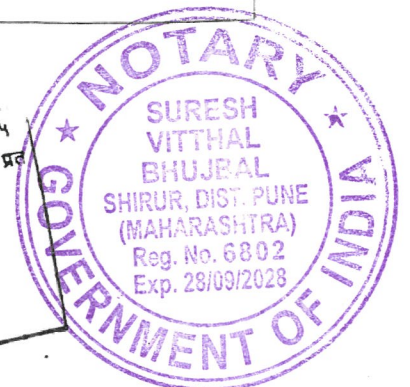
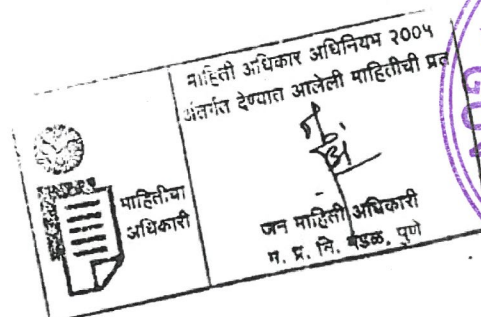
Sample Details	
Field Sample ID :	BR-0052656
Laboratory Sample Code :	MPCB/RL-Pune/ENV/23-24/336
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Pune II(Shri Pramod Doke) (SRO-Pune II)
Seal No. :	269
Type of Industry / Location details :	
Sample Collected On :	Aug 21 2023 03:10:00:00PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	7.7		
2	Total Dissolved Solids(TDS)	8992.0	mg/l	
3	Suspended Solids (SS)	129.0	mg/l	
4	Turbidity	19.10	NTU	
5	Total Alkalinity	4350.0	mg/l	
6	Biochemical Oxygen Demand (BOD)	160.0	mg/l	
7	Chloride	1289.60	mg/l	
8	Chemical Oxygen Demand (COD)	416.0	mg/l	
9	Hardness (calcium)	2700.00	mg/l	
10	Hardness (total)	4950.00	mg/l	
11	Nitrate Nitrogen	3.21	mg/l	
12	Sulphate	338.00	mg/l	
13	Hardness (Magnesium)	2250.00	mg/l	

Report Type: final

Report generated on: 05/09/2023 05:37 PM

Complied & Approved by: Dr P D Khadkikar



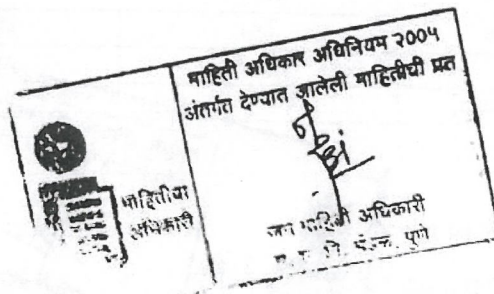
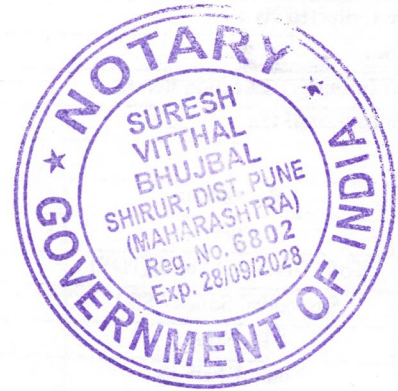
106

Reviewed on Date: 05/09/2023 06:22 PM

Reviewed by: Dr P D Khadkikar

Dr P D Khadkikar
Scientific Officer,
I/c Regional Laboratory,
Pune.

* Electronic report does not require signature



MAHARASHTRA POLLUTION CONTROL BOARD

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Phone : 020-25811698
 Fax : 020-25811698
 Email : sopunelab@mpcb.gov.in
 Website : http://mpcb.gov.in



Regional Laboratory
 Regional Laboratory, Pune, Maharashtra
 Pollution Control Board, Jog Center, 3rd
 Floor, Mumbai Pune Road,
 Wakdewadi, Pune- 411 003

Report Outward No.: MPCB/RL-Pune/Environment/23-24/09/59
 Date: 05/09/2023 06:22 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address

Water sample of open well of Mr. Dattu S. Ichake, Nimgaon Bhogi

Sample Details

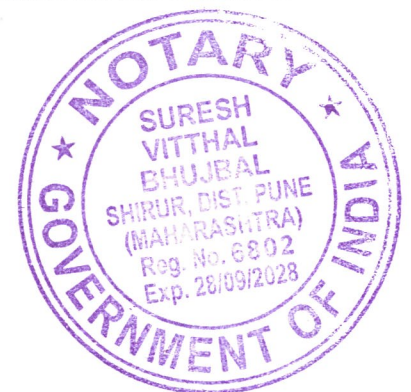
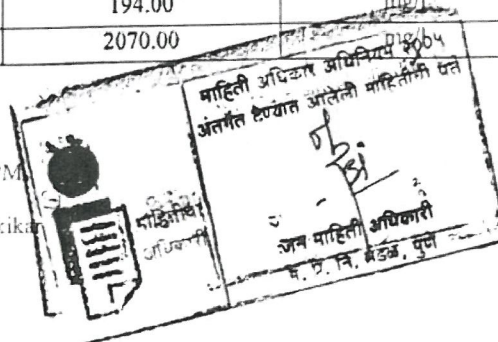
Field Sample ID :	BR-0052657
Laboratory Sample Code :	MPCB/RL-Pune/ENV/23-24/337
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Pune II(Shri Pramod Doke) (SRO-Pune II)
Seal No. :	269
Type of Industry / Location details :	
Sample Collected On :	Aug 21 2023 03:15:00:00PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	7.9		
2	Total Dissolved Solids(TDS)	10772.0	mg/l	
3	Suspended Solids (SS)	124.0	mg/l	
4	Turbidity	2.31	NTU	
5	Total Alkalinity	3860.0	mg/l	
6	Biochemical Oxygen Demand (BOD)	85.0	mg/l	
7	Chloride	1139.65	mg/l	
8	Chemical Oxygen Demand (COD)	232.0	mg/l	
9	Hardness (calcium)	2280.00	mg/l	
10	Hardness (total)	4350.00	mg/l	
11	Nitrate Nitrogen	2.41	mg/l	
12	Sulphate	194.00	mg/l	
13	Hardness (Magnesium)	2070.00	mg/l	

Report Type: final

Report generated on: 05/09/2023 04:50 PM

Complied & Approved by: Dr P D Khadkikar



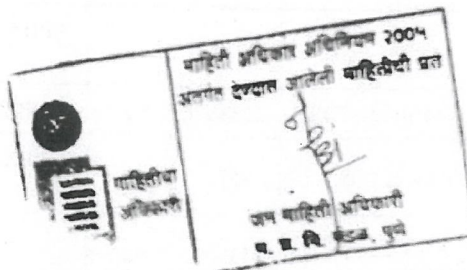
Reviewed on Date: 05/09/2023 06:22 PM



Reviewed by: Dr P D Khadikar

103

Dr P D Khadikar
Scientific Officer,
I/c Regional Laboratory,
Pune.

* Electronic report does not require signature



 "Your Service is our Duty"	MAHARASHTRA POLLUTION CONTROL BOARD Regional Laboratory, Pune. Regional Laboratory, Pune, Maharashtra Pollution Control Board, Jog Center, 3rd Floor, Mumbai Pune Road, Wakdevadi, Pune- 411 003, Tel : 020- 25811698 e-mail : sopunelab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11275
---	--	---

NABL Accreditation:- ISO/IEC 17025:2017, TC-11275	Issue Date: 10-01-2023 Validity: 09-01-2025
Certification Standards:- ISO 45001: 2018, C.NO.944015/S-2	Issue Date: 09/04/2021 Validity: 25-02-2024
MoEF Recognition: LB/99/7/2021-INST LAB-CPCB-HO/Govt./6646	Issue Date: 16-06-2023 Validity: 25-02-2024

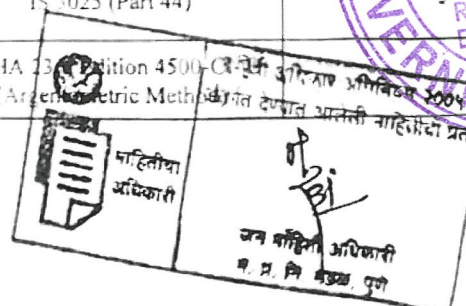
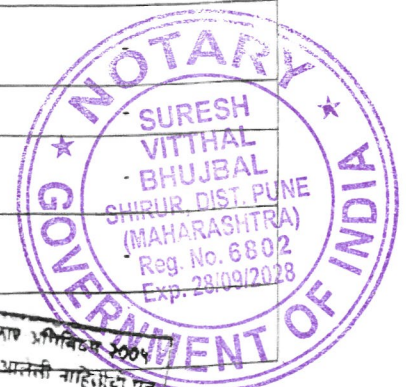
COA/Test Report No.: MPCB/RL-Pune/Environment/24-25/07/190	Date: 23/07/2024 12:20 PM
ULR No.: TC-1127524000000505F	

Test Report-Water (Environment)

Field Sample ID	BR-0076196		
Sample collected by (Officer Name)	FO-Pune II(Shri Pramod Doke) (SRO-Pune II)	Location of sample collection	
Seal No.:	269	Method of sample collection	Grab
Sample Collection	Date	01/07/2024	Total No. of Containers
	Time	04:10 PM	Nature/Description of Sample

Lab ID	MPCB/RL-Pune/ENV/24-25/226		
Received by lab	Date	03/07/2024	Analysis Started On
	Time	03:39 PM	Analysis Completed On
Sample received by (Name & Designation)	Sumitra S Mahajan (Scientific Officer)		

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	pH	7.8		APHA 23 rd Edition 4500-H+ B (Electrometric Method)	
2	Total Dissolved Solids(TDS)	36880.0	mg/l	APHA 23 rd Edition 2540 C	
3	Suspended Solids (SS)	157.0	mg/l	APHA 23 rd Edition 2540 D (Gravimetric Method)	
4	Biochemical Oxygen Demand (BOD)	535.8	mg/l	IS 3025 (Part 44)	
5	Chloride	17894.45	mg/l	APHA 23 rd Edition 4500-Cl ₂ (Mercurimetric Method)	



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No.	Parameter	Results	Unit	Test Method	Permissible Limit
6	Chemical Oxygen Demand (COD)	1600.0	mg/l	APHA 21st Edition 5220 B (Open Reflux Method)	
7	Sulphate	1766.00	mg/l	APHA 21st Edition 4500-SO ₄ -E (Turbidimetric Method)	

Remarks:

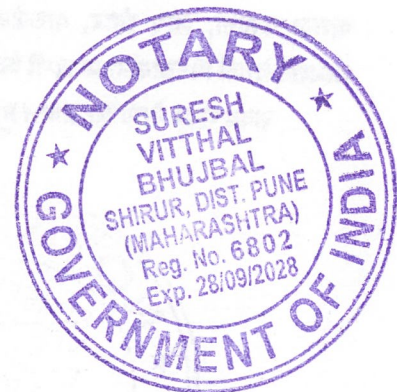
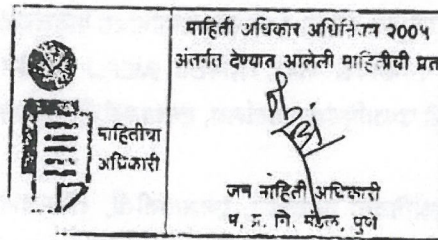
Approved & Reviewed By

Sumitra S Mahajan
D/o Scientific Officer,
Regional Laboratory, Pune.

Note:

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A - Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

*** End of the Report ***



महाराष्ट्र औद्योगिक विकास महामंडळ

(महाराष्ट्र शासन अगिऊत)

जाक. प्रा.अ.पु/ 302 /2024.

प्रादेशिक कार्यालय-२,
गजौधिम, जौंग रौंटर,
पुणे-मुंबई रोड,
वाकडेवाडी, पुणे-०३.
दिनांक:- 30/09/2024

प्रति,
प्रागपंचायत कर्नेलवाडी, आमदावाद,
निगगाव भोगी, आण्णापूर,
ता.-शिरूर, पुणे.

विषय : रौंजणगाव औद्योगिक क्षेत्रातील मे. महाराष्ट्र एनक्वायरो पीवर लिमिटेड
(MEPL) कंपनीला नव्याने देण्यात आलेले वाढीय क्षेत्र रद करणेबाबत व
प्रदूषणाबाबत...

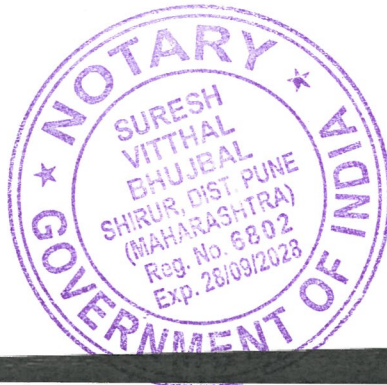
संदर्भ : १. प्रागपंचायत कर्नेलवाडी व इतर वांघे दि.२३.०१.२०२५ रोजीचे निवेदन
२. उपअभियंता कार्यालय, एमआयडीसी, रौंजणगाव येथील दि.२८.०१.२०२५
रोजी आयोजित केलेली बैठक

गहोदय,

उपरोक्त संदर्भाकीत पत्र क्र.१ अन्वये प्रागपंचायत कर्नेलवाडी व इतर वांघी, रौंजणगाव एमआयडीसी
गधील मे. महाराष्ट्र एनक्वायरो पीवर लिमिटेड (MEPL) या कंपनीगर्फत होत अरालेल्या प्रदूषणाबाबत
दि.२८.०१.२०२५ रोजी उपअभियंता कार्यालय, एमआयडीसी, रौंजणगाव घ्या समोर निषेध आंदोलन करण्यात
आले.

त्यानुसार उपअभियंता कार्यालय, एमआयडीसी, रौंजणगाव येथे दि.२८.०१.२०२५ रोजी आयोजित
केलेल्या बैठकीत झालेल्या चर्चेनुसार, दि.३१.०१.२०२५ रोजी सकाळी १२.०० वाजता प्रादेशिक कार्यालय-२,
पाचवा गजला, जौंग रौंटर, वाकडेवाडी, पुणे येथे मा.उपमुख्य नार्गागरी अधिकारी मुख्यालय, मुंबई वांघे
अध्यक्षतेखाली विषयाकीत प्रकरणी बैठक आयोजित करण्यात आली आहे.

सगळ रदर बैठकीत आषण प्रातिघिनिक लौकासंगघेत उपस्थित राहणे.



Pambh
प्रादेशिक अधिकारी -२
गजौधिम, पुणे - ३.

Maharashtra Industrial Development Corporation
(Approved by the Government of Maharashtra)

Ref: Ja.Kr.P.A.Pu/ 371/2025

Regional Office-2,
MIDC, Jog Centre,
Pune-Mumbai Road,
Wakdevadi, Pune-03
Date: 30/01/2025

To,
Grampanchayat Kardelwadi,
Amdabad, Nimgaon-Bhogi,
Annapur, Tal. Shirur, Pune.

Subject: Regarding the cancellation of the newly allotted expansion area to M/s. Maharashtra Enviro Power Limited (MEPL) in the Ranjangaon Industrial Area and the issue of pollution.

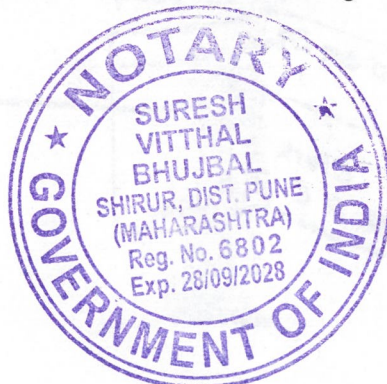
Reference: 1) Letter from Grampanchayat Kardelwadi and others dated 23.01.2025
2) Meeting held on 28.01.2025 at the Assistant Engineer's office, MIDC, Ranjangaon

Sir/Madam,

With reference to the letter mentioned in point 1, Grampanchayat Kardelwadi and others have protested regarding the pollution caused by M/s. Maharashtra Enviro Power Limited (MEPL) in the Ranjangaon MIDC area on 28.01.2025 in front of the Assistant Engineer's office, MIDC, Ranjangaon.

As per the discussions during the meeting held at the Assistant Engineer's office, MIDC, Ranjangaon on 28.01.2025, a meeting has been scheduled at the Regional Office-2, 5th Floor, Jog Centre, Wakdevadi, Pune at 12:00 PM on 31.01.2025 under the chairmanship of the Hon. Deputy Chief Executive Officer, Headquarters, Mumbai.

You are requested to attend the meeting along with the concerned local representatives.



Regional Officer - 2,
MIDC, Pune-3

Royle
Kailash Naik

online EOI
APPLICATIONS
0000002204
24/09/24
प्रति

मनुनाम १
माहितीचा अधिष्ठाता अधिनियम २००५
(अधिनियमक्र. २० गज २००५)
कलम ६ (१) प्रमाणे करावयाचा अर्जाचा नमुना

म. जनमाहिती अधिष्ठाता

महेशिठ अचिकरी व्हा. महाराष्ट्र लघुसम मिश्रण मंडळ, पुणे.

१) अर्जदाराचे संपुर्ण नांव: मरुते कल्याण खंभाजी
२) संपुर्ण पत्ता: तळेगाव इमोरे, ता. शिंदर डि. पुणे, [११४०६५३३११) ४१२००८

३) आवश्यक असलेल्या माहितीचा तपशील महाराष्ट्र इन्टरनेट प्रा. लि. (MIEPL)

४) माहितीचा संबंधित कालावधी तळेगाव गंगापती (MIEPL) ही शिंदर डि. पुणे उद्योगातून खालील सत्यप्रति जाणेवारी २०१६ पासून आजपर्यंत. निकषेकान्त.

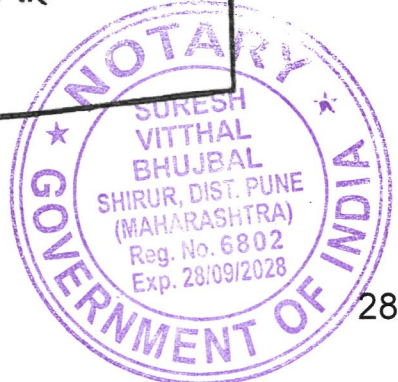
५) आवश्यक असलेल्या माहितीचे वर्णन / तपशील: १) व्यापारधारी लघुसमजमती आणि कंपनीचे प्रथम २) MIEPL घांता दिवसे दिवस अधिष्ठाता (कार्यक्षेत्र) दिले आहे. ३) मागील ५ वर्षांचे निरीक्षण आणि हवा, पाणी-याचणीचे अहवाल प्रती केलेल्या ४) MIEPL ला खतरा असल्याचे तक्रारीच्या प्रती ५) आपण केलेल्या प्रवर्षित केलेल्या कारवाईच्या (इति) च्या प्रती ६) कोणतीही समिती किंवा तक्रार प्रवर्षित केलेल्या आणि MIEPL द्वारे कायद्याने शेतजमती शुद्धप्रतिक संसाधने (पाणी) सर्वेक्षण च्या प्रवर्षित प्रवर्षित अहवालाच्या प्रती तसेच पर्यावरण लेखापरिदोषाच्या अहवाल प्रती: ६) पुणेच्या पर्यावरण नियंत्रण विभाग प्रती.

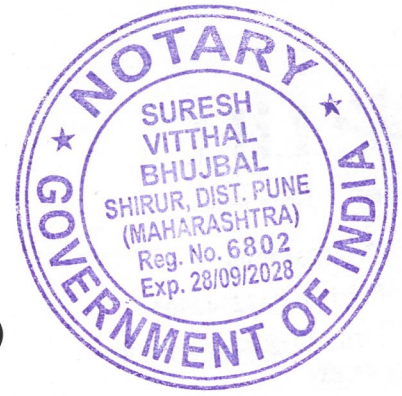
६) माहिती टपालद्वारे किंवा व्यक्तित्व: आवश्यक व्यक्तित्व:
७) टपालद्वारे असेल त्याबाबतीत सादे पोस्टद्वारे किंवा सिध्द पोस्ट नाई:
८) अर्जदार दारिद्र्य रेषेवरील आहे काय (असल्यास त्याच्या पुराव्याची प्रेरित्वाप्रत जोडणे आवश्यक आहे)

ठिकाण : PUNE
दिनांक ०५/१०/२०२४

Received on DL
Clerk
R. O. M. R. C. B, Pune

अर्जदाराची सही





Sample No. 1
Right to Information Act, 2005
(Act No. 22 of 2005)
Form of application as per Section 6(1)

To,
 The Public Information Officer
 Regional Officer, Maharashtra Pollution Control Board, Pune

1. Full name of the applicant – Narake Kailas Sambhaji
2. Full address: Talegaon-Dhamdhere, Taluka Shirur, District Pune - 412208 (9960658811)
3. Details of the required information – Regarding obtaining true copies of the following information related to Maharashtra Enviro Pvt. Ltd. (MEPL), Ranjangaon Ganpati MIDC Industry:
4. Relevant period of the information – From January 2019 till today
5. Description/Details of required information: 1) Initial consent for establishment and its renewal and revalidation, 2) Authorities (jurisdiction) granted to MEPL, 3) Copies of reports for the last 5 years on inspections, air, and water testing, 4) Copies of complaints related to the industry filed with the MPCB, 5) Copies of actions taken in the past 5 years (Agriculture), 6) Copies of reports of any committee or expert agency appointed to survey nearby agricultural lands, groundwater (water) surveys in the past 5 years, as well as copies of environmental audit reports, 7) Copies of previous environmental clearances.
6. Information required to be provided by post or in person – In person
7. If by post, mention whether by simple post or speed post – No speed post

Is the applicant below the poverty line? – No

(If yes, a Xerox copy of proof must be attached)

Place: Pune

Date: 04/10/2024

Signature of the applicant

Kailas Narake



महाराष्ट्र प्रदूषण नियंत्रण मंडळ,
प्रादेशिक कार्यालय, पुणे



फोन नं. 9423632901
उप-प्रा.का नं: 9422742901
ई-मेल : ropune@mpeb.gov.in
संकेत स्थळ:
www.mp.cb.gov.in



“आपली सेवा आमचे कर्तव्य”

३ रा मजला जोग सेंटर पुणे-
मुंबई रोड वाकडेवाडी
पुणे - ४११००३

जा.क्र.: म.प्र.नि.मं./प्रा.का/ मा.अ/

24/10/19-FIS-0306

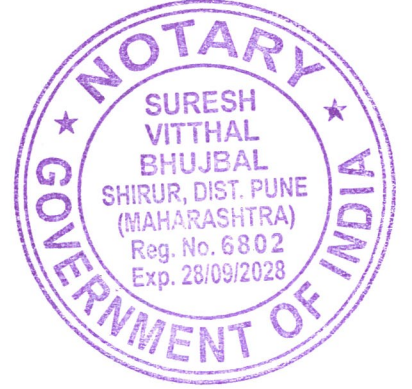
दि. 14/10/2024



माहितीचा
अधिकार

प्रति,

श्री.कैलास संभाजी नरके,
तळेगाव ढमढेरे, ता.शिरूर,
जि.पुणे.



विषय:- माहिती अधिकार अधिनियम २००५ अंतर्गत अर्ज.

संदर्भ:- १) आपला अर्ज (२४१००७ -FIS-०००२)

२) या कार्यालयाचे उप-प्रादेशिक कार्यालय,पुणे -२ यांना दि.०४/०९/२०२४
रोजीचे (२४१००८-FIS-०३०६)

३) उप-प्रादेशिक कार्यालय, पुणे -२ यांचे कडून दि.१४/१०/२०२४ अन्वये
प्राप्त माहिती (२४१०१४-FIS-०२९७)

महोदय,

उपरोक्त विषयाबाबत संदर्भांकित पत्र क्र.१ अन्वये प्राप्त आपल्या माहिती अधिकार अधिनियम २००५,
अंतर्गत अर्जाची मुद्देनिहाय माहिती संदर्भांकित पत्र क्र.०३ अन्वये उप-प्रादेशिक कार्यालय पुणे -२ यांचे
विभागाकडून प्राप्त झाली असून, सदर माहितीच्या साक्षांकित व छायांकित प्रती सोबत जोडल्या आहेत.

सदर दिलेल्या माहितीबाबत आपण असमाधानी असल्यास प्रथम अपिलासाठी विहित वेळेत अपिलीय
अधिकारी, तथा प्रादेशिक अधिकारी म.प्र.नि.मंडळ, जोग सेंटर, ३ रा मजला, जूना पुणे - मुंबई रोड
वाकडेवाडी, शिवाजीनगर, पुणे-३ यांचेकडे संपर्क करावा.

राकूण - २७/१०/२४

(नवनाथ अवताडे)

जन माहिती अधिकारी तथा
उप-प्रादेशिक अधिकारी,
प्रादेशिक कार्यालय,पुणे

प्रत माहितीस्तव सादर:-

अपिलीय अधिकारी तथा प्रादेशिक अधिकारी, म.प्र.नि.मंडळ, पुणे.

LIFE Lifestyle for Environment	Maharashtra Pollution Control Board, Regional Office, Pune	3rd Floor, Jog Center, Pune – Mumbai Road, Wakadewadi, Pune-411003
Phone No. 9423632901 Sub-Regional Officer's No: 9422742901 Email: ropune@mpcb.gov.in Website: www.mp.cb.gov.in	"Our Service, Our Duty"	

Ref: M.P.C.B./Pra. Ka. Ma. Aa. 241014/FTS – 0306

Date: 14/10/2024

Right to Information Act

To,

Shri Kailas Sambhaji Narke,
Talegaon Dhamdhere, Tal. Shirur,
Dist. Pune.

- Subject: Application under the Right to Information Act, 2005
Reference: 1) Your application (241007-FTS-0002)
2) Letter dated 04/09/2024 from the Sub-Regional Office, Pune-2 (241008-FTS-0306)
3) Information received on 14/10/2024 from the Sub-Regional Office, Pune-2 (241014-FTS-0297)

Respected Sir,

Regarding the above subject, the detailed information requested in your RTI application (under the Right to Information Act, 2005) as per reference 1, has been received from the concerned department of the Sub-Regional Office Pune-2, as per reference 3. The signed and photocopied copies of the information are attached herewith.

If you are dissatisfied with the provided information, you are requested to first appeal within the stipulated time to the Appellate Authority, i.e., the Regional Officer, Maharashtra Pollution Control Board, Jog Center, 3rd Floor, Old Pune (Mumbai Road, Wakadewadi, Shivajinagar, Pune-3).

xxx

(Navnath Avtade)
Public Information Officer
and Sub-Regional Officer,
Regional Office, Pune

For information purposes-

Appellate Officer /Regional Officer,
MPCB, Pune



(Signature)

Kailas Narke

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप - प्रादेशिक कार्यालय, पुणे - २

फोन नं. ९४२२७४२९०१
फॅक्स नं. ०२० - २५८११७०१
ई-मेल : sropune२@mpcb.gov.in



“आपली सेवा, आमचे कर्तव्य”

२ मजला, जोग सेंटर,
पुणे-मुंबई रोड, वाकडेवाडी,
पुणे - ४११ ००३.

जा/क्र/उप्राकापु-२/

241016-FTS-0220

दि: 16/10/2024

प्रति,

जन माहिती अधिकारी, तथा
उप-प्रादेशिक अधिकारी,
प्रादेशिक कार्यालय,
म.प्र.नि. मंडळ, पुणे.

विषय:- माहितीचा अधिकार अधिनियम २००५ अन्वये विचारलेली माहिती.

संदर्भ:- १) श्री. कैलास संभाजी नरके, तळेगाव ढमढेरे, ता. शिरूर, जि. पुणे यांचा अर्ज
क्र. (२४१००७-FTS-०००२)
२) या कार्यालयाचे पत्र दि. १४/१०/२०२४ (२४१०१४-FTS-०२१७)

महोदय,

उपरोक्त संदर्भाकित विषयान्वये, संदर्भ क्र. २ नुसार श्री. कैलास संभाजी नरके यांच्या माहिती अधिकार अर्जानुसार या कार्यालयातील उपलब्ध माहिती देण्यात आली होती व त्या व्यतिरिक्त अतिरिक्त माहिती कार्यालयीन दस्तावेजनुसार सोबत जोडत आहे.

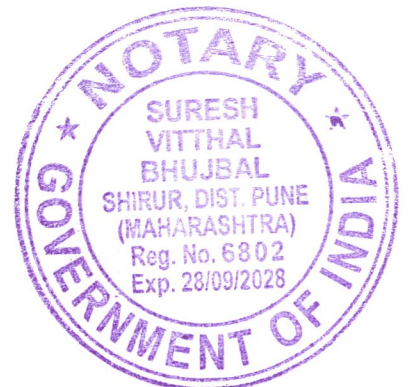
आपल्या माहितीस्तव व पुढील कार्यवाहीसाठी सविनय सादर.

आपला विश्वासू

उप-प्रादेशिक अधिकारी,
म.प्र.नि. मंडळ, पुणे २

प्रत सविनय सादर:-

प्रादेशिक अधिकारी तथा प्रथम अपिलीय अधिकारी म. प्र. नि. मंडळ, पुणे.



Maharashtra Pollution Control Board
Sub-Regional Office, Pune - 2

Phone No. 9422742901
Fax No. 020-25811701
Email: sropune2@mpcb.gov.in

2nd Floor, Jog Center,
Pune-Mumbai Road, Wakdevadi,
Pune - 411003.

"Your Service, Our Duty"

Ref. No. / File No.: J/KA/Uprakap2-241016-FTS-0220

Date: 16/10/2024

To,

Public Information Officer
and Sub-Regional Officer,
Regional Office,
M.P.C.B. Pune.

Subject: Information sought under the Right to Information Act, 2005
Reference: 1) Application of Shri. Kailas Sambhaji Narke, Talegaon
Dhamdhere, Tal. Shirur, Dist. Pune, Application No.
(241007-FTS-0002)
2) Letter from this office dated 14/10/2024 (241014-FTS
0297)

Dear Sir,

With reference to the above-mentioned subject and in accordance with reference No. 2, the information as per Shri Kailas Sambhaji Narke's RTI application has been provided by this office. Additionally, further information, as per office records, is attached herewith.

Submitted for your information and further action.

Yours sincerely,

Sub-Regional Officer, M.P.C.B., Pune 2

Copy for information and further necessary action:

Regional Officer and First Appellate Authority, M.P.C.B., Pune



Kailas Narke

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	3.0	As per Schedule-I	Treated sewage shall be applied on land for gardening within premises

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	2	Process vent	2	As per Schedule -II

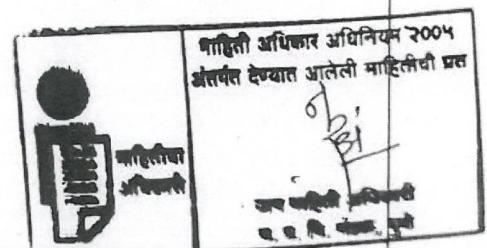
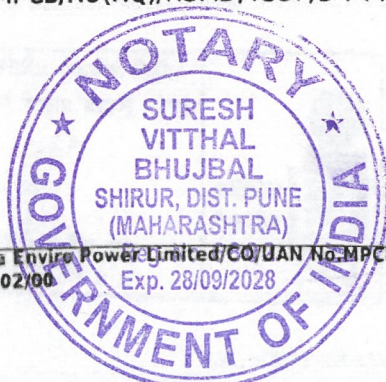
6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	26.1 Process waste sludge/residues containing acid, toxic metals, organic compounds	250	MT/A	NA	CHWTSDF
2	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	24000	Nos./Y	Recycle	Sale to : authorised party / CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall install online night vision Camera at pre-processing facility and its connectivity to CPCB & MPCB server.
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
12. PP shall send details of pre-processing waste disposal on monthly basis to Regional Officer & Sub-Regional Officer regularly.
13. PP shall strictly follow the Guidelines of CPCB for development of facility.
14. The CHWTSDF shall cater to the requirements of environments of environmentally sound management as required under the HW Rules for the land?llable hazardous wastes generated by the industries possessing valid authorization by Maharashtra Pollution Control Board (MPCB) and operating in the following MIDC and nearby non MIDC Industrial Areas, as per revised area allocation order of the Board No. MPCB/RO(HQ)/HSMD/TSDf/B-7446, dated 11/12/2008.



- 15. Depending upon the technical capacity and feasibility, hazardous wastes from Industries operating in non- MIDC Industrial areas and also industries operating in MIDC areas within Maharashtra other than mentioned at Sr. No. [a] above and authorized by or prior permission of MPCB, can also be accepted by the CHWTSDF.
- 16. PP shall accept the Hazardous Waste only from those industries having disposal path mentioned in their Consent for pre-processing only.



Ashok Shingare

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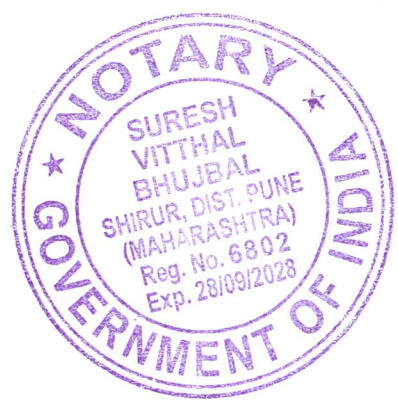
Signed by: Ashok Shingare
Member Secretary
For and on behalf of
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-02-20 14:16:04 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	MPCB-DR-1079	14/08/2020	NEFT

Copy to:

- 1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
- 2. Chief Accounts Officer, MPCB, Sion, Mumbai



माहिती अधिकार अधिनियम २००५
अंतर्गत देण्यात आलेली माहितीची प्रत

माहितीचा अधिकारी

ज्येष्ठ माहिती अधिकारी
म. प्र. नि. बंडगा, पुणे

- 15. Depending upon the technical capacity and feasibility, hazardous wastes from Industries operating in non- MIDC Industrial areas and also industries operating in MIDC areas within Maharashtra other than mentioned at Sr. No. [a] above and authorized by or prior permission of MPCB, can also be accepted by the CHWTSDF.
- 16. PP shall accept the Hazardous Waste only from those industries having disposal path mentioned in their Consent for pre-processing only.



Ashok Shingare

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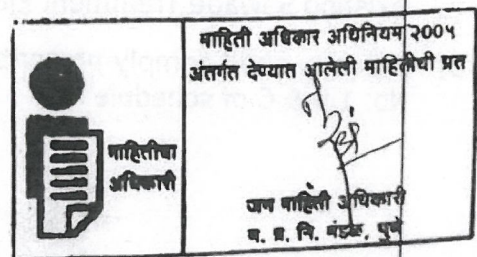
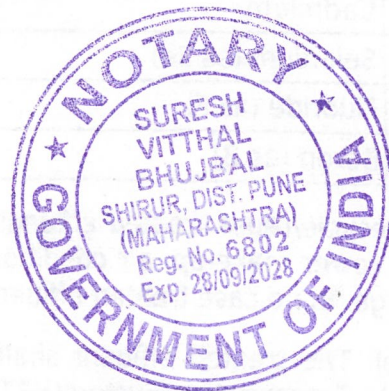
Signed by: Ashok Shingare
Member Secretary
For and on behalf of,
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ms@mpcb.gov.in
2022-02-20 14:16:04 IST

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1	15000.00	MPCB-DR-1079	14/08/2020	NEFT

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- 1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
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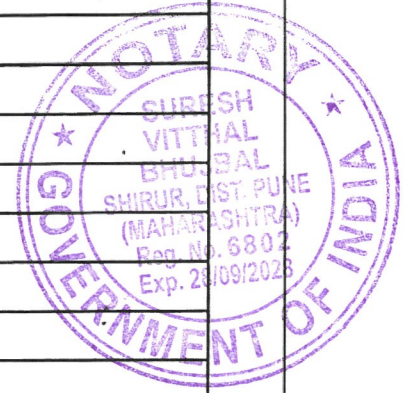


SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have to treat 0.50 CMD trade effluent into existing Effluent Treatment Plant (ETP).

B)

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 to 9.0
(2)	Temperature	45 C
(3)	Oil & Grease	10
(4)	Phenolic Compounds	5.0
(5)	Ammonical Nitrogen (as N)	50
(6)	Cyanide (as CN)	2.0
(7)	Hexavalent Chromium (as Cr+6)	2.0
(8)	Total Chromium (as Cr)	2.0
(9)	Copper (as Cu)	3.0
(10)	Lead (as Pb)	1.0
(11)	Nickel (as Ni)	3.0
(12)	Zinc (as Zn)	15
(13)	Arsenic (as As)	0.2
(14)	Mercury (as Hg)	0.01
(15)	Cadmium	1.0
(16)	Selenium (as Se)	0.05
(17)	Fluoride (as F)	15
(18)	Boron (as B)	2.0


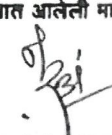


C) 100% recycle/reuse treated effluent into process and for secondary purpose like cooling tower make-up, air conditioning, fire fighting etc. to achieve Zero Liquid Discharge. In no case treated effluent shall find its way outside factory premises.

D) Disposal: The treated effluent shall be used on land for irrigation by adopting High rate Transpiration System(HRTS). In no case, the treated effluent shall find its way to any water body at any time and / or any location other than the prescribed mode of disposal as above.

2. A) As per your consent application, you have proposed to treat 3 CMD sewage in existing Sewage Treatment Plant.

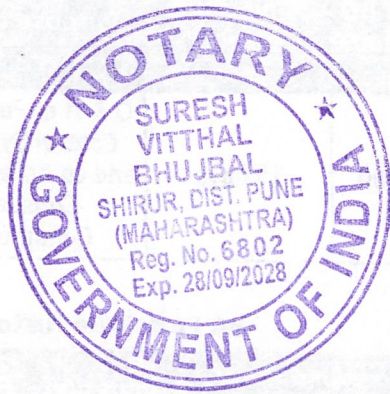
B) Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.

 माहितीचा अधिकारी	माहिती अधिकार अधिनियम २००५ अंतर्गत देण्यात आलेली माहितीची प्रत
	 जय माहिती अधिकारी व. व. नि. वंदक, पुणे

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	3.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.70
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	65

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

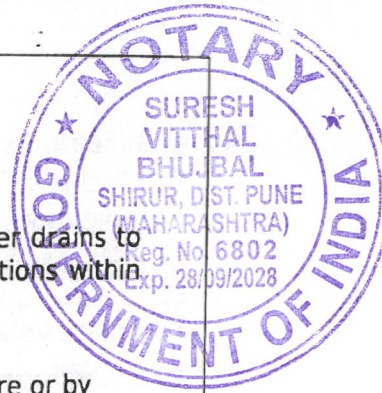


माहिती अधिकार अधिनियम २००५
अंतर्गत देण्यात आलेली माहितीची प्रत

माहितीचा अधिकारी

जय माहिती अधिकारी
व. व. वि. पणजी, पुणे

SCHEDULE-IV
General Conditions:



1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

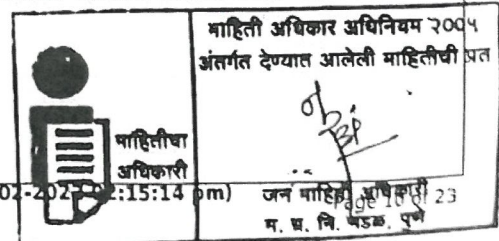
माहिती अधिकार अधिनियम २००५
अंतर्गत देण्यात आलेली माहितीची प्रत

Page 7 of 23

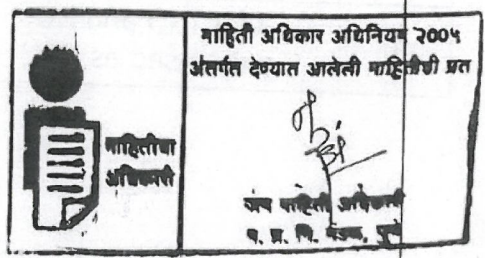
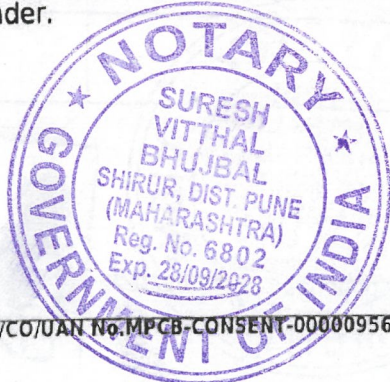
माहितीचा अधिकारी

35. Technical Features

1. The incinerator should be rotary kiln type lined with high grade refractory bricks capable of with standing temperature up to 15000c.
2. In the rotary kiln the temperature should be maintained by temperature controller up to 800+500c. Controlled flow of air should be maintained for complete volatilization of solid waste.
3. In secondary chamber the temperature should be controlled up to 1200+1000c by the temperature controllers. Here complete combustion should take place and all smoke produced in the primary chamber shall also get burnt completely. Residence time in secondary chamber should be minimum 2 seconds or more so as to bring complete combustion of volatile matter evolved from primary combustion chamber.
4. The flue gases from the secondary chamber should pass through the air pollution control system. The system should be designed to remove pollutants and particulate matter presents in the flue gases from secondary chamber.
5. The emission control system comprises of spray dryer, cyclone separator, reagent system, lime silo, bag filter, ventury (Alkali) scrubber, packed bed scrubber, droplet separator, followed by I.D. fan connected to stack etc. to meet the emission norms as given at S.N 14.7, 14.7.1, 14.7.2, 14.7.3 of this document. This system should also bring down the outlet temperature of flue gases to approx. 800c, by using air blower etc
6. There should be two firing systems, fully automatic type, of suitable capacity attached/ provided one each for kiln and secondary incinerator chamber.
7. Burners shall be of standard make pressure atomized type, capable of maintaining the temperature uniform inside the chambers.
8. The kiln and secondary chamber of the incinerator shall be made of mild steel conforming to IS: 2062 and of suitable thickness lined with high grade refractory and insulation.
9. The unit shall run on excessive air to ensure fast and complete burning of wastes. The blower shall have capability to provide the appropriate supply of combustion air as well as to dilute the flue gases.
10. Exit door for ash removed shall be provided at suitable place one each on primary and secondary chamber of incinerator.
11. The waste charging shall be having provisions for automatic loading.
12. Easily operatable charging door shall be provided to facilitate easy loading.
13. Drum pyrolyser system for incineration of liquid waste which is not suitable for handling and pumping shall be provided
14. The charging door should be fitted with limit switches which in turn shall cut off the burner in the primary chamber and shall provide all safety measures to the operator while charging.
15. There shall be no waste accumulation inside the incinerator and shall have capability of smooth working.
16. The control panel housing provided with the unit shall be of L & T or Siemens or any other reputed make, button, starters and contractors shall have digital temperature controls. The on off switch shall have light indication etc.
17. Scrap metals, if incinerated alongwith the waste shall come back into ash for disposal.



18. Fuel consumption for incinerating hazardous waste is important consideration while selection of the vendor. Power/ electrical consumption should also be considered.
19. A chimney of 40 meter height with conical base should be provided alongwith incinerator. It should be made as per the specifications of guidelines of CPCB/ IS-6533 as applicable
20. It should be made as per the specifications of guidelines of CPCB/ IS-6533 as applicable
21. The incinerator shall be provided with suitable lifting lugs for maintenance purpose, as required.
22. The incinerator shall have a window fitted with 50 mm safety view glass in both the chambers for viewing.
23. The residence time for the flow gases should not be less than 2 secs. to achieve complete combustion in Secondary Combustion Chamber (SCC)
24. Sampling platform should be provided as per CPCB norms to collect stack samples from the chimney for monitoring the air pollutants, as and when required. Ports to be provided on chimney as per standard CPCB norms against diametric calculations.
25. The FD fan should be centrifugal type, having standards make suitable power motor of suitable material.
26. The ID fan should be centrifugal type, with suitable power motor to meet with effective control of emission from chimney.
27. The venture scrubber and wet scrubber unit shall be of high energy type of stainless steel ? 316 make. The scrubbing medium should be water with 5 % caustic approximately. It should bring the outlet temperature of gas to 800c.
28. Depending on the requirement, a cyclonic type droplet separator made out of MS plate an adequate thickness and lined with neoprene rubber of atleast 3 mm thickness should be provided to separate water droplet from the flue gases.
29. Recirculation pumps of appropriate capacity and of standards make motor should be provided for recirculation of scrubbing medium.
30. Oil service tank capacity 1000 liters made out of 5 mm thick MS plate complete with piping alongwith required MS supporting structure, control valve and fuel indicators / gauge, fuel lifting pumps etc should be provided.
31. The whole equipment should be painted with two coats of heat resistant aluminum paint.
32. Any other necessary system required to bring the flue gas parameters within limits as per Central/ State Pollution Control Board norms should be provided.
33. You shall provide all civil works drawing for incinerator room, foundation of chimney and static water tank etc. You should also provide effluent treatment plant for the treatment of effluents at the discharge point of the scrubbing medium so that discharge of waste water comply with the General Standards of Waste Water Quality notified under the Environment (Protection) Act, 1986 and rules made under.



36. Material of Construction:

1. Body: Fabricated from MS sheet.
2. Lining: Both the kiln and secondary combustion chamber to be lined with high quality refractory and insulation.
3. Interlock system: Burners electrically interlocked while loading / unloading with micro switches.
4. Alarm: Audio visual alarm for all i. drive failures.
 - i.
 - ii. Excess temperature in PCC/ SCC.
 - iii. ID fan failure / FD fan failure. iv.
 - iv. Any other failure in the equipment, plant
5. Accessories : Standard spares:- Two nos. fully automatic burners of suitable
 - i. capacity and make as provided on the PCC and SCC
 - ii. Refractory material 500 kgs.
 - iii. Temperature controller and indicators ? one set

37. Requirement of Chimney:

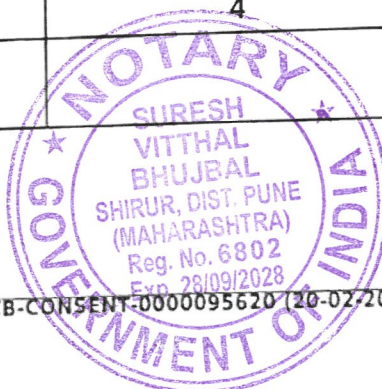
1. Height: 40 meters
2. Material of chimney: Mild steel with rubber lining.
3. Type: It shall be self supported having sampling point at appropriate place of appropriate dia. alongwith ladder and platform for testing emission level from chimney. Ports to be provided at distances as required for standard method of testing.
4. Chimney should be made as per the specifications of guidelines of CPCB/ IS-6533 as applicable.

38. Approximate life of incinerator: Expected life of incinerator shall not be less than 20 years. You shall furnish the expected minimum life of the incinerator for burning waste in terms of kgs/day for moderate working of 24 hours/day.

39. Combustion efficiency: Combustion efficiency should be at least 99.99 %. After combustion the ash left should be white ash. DRE for POHC shall be 99.999%.

40. Emission Standards:

Sr.No.	Parameter	Limiting concentration in mg/ Nm ³ unless stated	Sampling Duration in (minutes) unless stated
1.	Particulate matter	50	30
2.	HCL	50	30
3.	SO ₂	200	30
4.	CO	100	30
5.		50	24 Hrs
6.	Total Organic Carbon	20	30
7.	HF	4	30
8.	NO _x (NO and NO ₂ expressed as NO ₂)		



महिला अधिकार अधिनियम २००५
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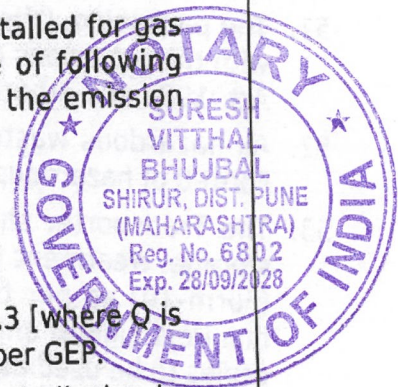
Sr.No.	Parameter	Limiting concentration in mg/ Nm ³ unless stated	Sampling Duration in (minutes) unless stated
9.	Total dioxins and furans	0.1mg TEQ/Nm ³	8 hrs
10.	Cd + Th + their compounds	0.05	2 hrs
11.	Hg and its compounds	0.05	2 hrs
12.	Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds	0.05	2 hrs

Note : All values corrected to 11% oxygen on a dry basis.

41. Hydrocarbons: 10 ppm, over an hourly rolling average dry basis, measured as propane
42. Opacity: While operating properly at 100% rated capacity, the system shall have a visible emission rate of less than or equal to 10%, except for condensed water Vapor, from the discharge stack to atmosphere (one hour rolling average)
43. Dioxin/ Furans: While operating properly at 100% rated capacity, the system shall have an emission of dioxins and furans of less than or equal to 0.1 ng TEQ/Nm³ corrected to 11% oxygen. Sampling period shall be minimum 6 hours and maximum 8 hours. Analysis of dioxin and furans as well as reference measurement methods to calibrate automated measurement systems shall be carried out as given by CEN- standards. If CEN-standards are not available, ISO standards, National or International Standards which will ensure the provision data of an equivalent scientific quality shall apply. [Note: You should monitor the Dioxins and Furans quarterly up to two years after commissioning of the Incinerator and submit quarterly emission reports to MPCB.]
44. Metals: While operating properly at rated capacity, the system shall have an emission rate from the discharge of stack to atmosphere less than or equal to:
45. Air Pollution control devices: The emission control system shall be installed for gas cleaning and removal of air pollutants. The system shall comprise of following equipment, singly or in combination, with design efficiencies to meet the emission norms:
 1. Waste heat boiler / heat exchanger/ quencher.
 2. Bag filters /ESP/ Cyclone/spray dryer
 3. Dry/ wet scrubber with hydrated lime or sodium hydroxide injection.
 4. Chimney stack of minimum 40 m height or as per formula 14 (Q) 0.3 [where Q is emission rate of SO₂ in kg /hr] which ever is more and designed as per GEP.

Note: Dry /wet ESP, spray dryer, dedioxi?lter and mist eliminator shall also be considered as may be required to meet the emission standards.

46. Monitoring requirements: Three Continuous stack air quality monitoring system and recording system for opacity, CO, SO₂, and NO_x shall be installed and reports shall be sent to the Maharashtra Pollution Control Boards on regular basis. Interlocking arrangements for CO and temperature controls (in primary and secondary chamber) with feeding devices shall also be provided. - Waste feed has also to be terminated on loss of ignition in the afterburner. - Safety valve in case of high pressure development in the furnace.
47. Online stack monitoring with display and recording system of standard makes for maximum possible parameters shall be provided. Digital temperature with display and recording system shall be provided at primary chamber, secondary chamber, stack outlet and other places as required to incinerator




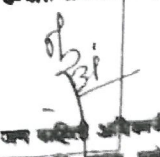
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अंमलस देण्याक आलेली बाहिरीची प्रत

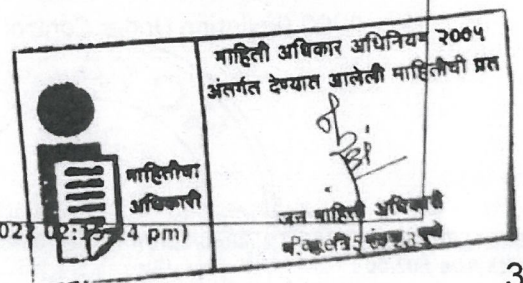
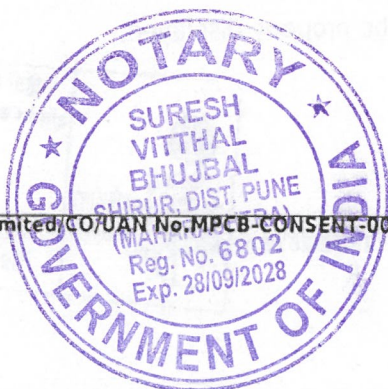
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48. Laboratory The CHWTSDF Operator shall set up the laboratory for analysis of hazardous wastes in accordance with the provisions contained in the RFP document. The laboratory shall have the capability to carry out the comprehensive and finger print parameters analysis as may be necessary for treatment and disposal of the hazardous waste. The laboratory shall be adequately staffed and equipped to carry out the above work. The laboratory shall be responsible to maintain the analytical records. Laboratory instruments and equipments as indicated in the RFP documents of MIDC and the techno-business proposal submitted by the CHWTSDF Operator shall be installed and commissioned. Any additional instruments/equipments required for sampling, storage, transportation, analysis etc. shall also be procured by CHWTSDF Operator
49. Transportation of Wastes The CHWTSDF Operator shall also be responsible for safe transportation of hazardous wastes as transporter from HW generated/occupier authorized by MPCB to CHWTSDF. The transportation vehicle and containers shall be suitably designed to handle the hazardous wastes and bio-medical wastes. The transporter shall carry/ display the TREM card during transportation of the hazardous waste and comply with the provisions under Motor Vehicles Act (MVA), 1988; as amended and rules made hereunder and as per Guidelines of HW transportation issued by CPCB as amended from time to time. CHWTSDF Operator shall carry out Transportation activity through Authorizaed vehicles. The CHWTSDF Operator shall be responsible for cleanup and remedial operation in case of spillage, leakage or any other accidental/ incidental discharge of hazardous wastes at its own costs as consequences and shall keep the MPCB suitably informed. The transporter shall be responsible to maintain the manifest system.
50. The transporter shall ensure that the hazardous wastes are packed, based on the composition in a manner suitable for handling and transportation. The labeling and packaging shall be easily visible and shall be such as to withstand physical conditions and climatic factors.
51. The packaging, labeling and transportation of hazardous wastes shall be in accordance with the provisions or rules made by the Central Government under the Motor Vehicles Act, 1988 and other guidelines issued from time to time.
52. All hazardous wastes containers shall be provided with a general label as given in Form-8 of hazardous waste rules.
53. The Transporter shall not accept hazardous waste from an occupier/generator for storage, treatment for disposal unless it is accompanied by six copies of the manifest (Form-10) as per the colour codes. The transporter shall give two copies of the manifest signed and dated to the generator/ occupier and retain the remaining four copies to be used as prescribed in Sub-rule (5).
54. Industry shall accept Hazardous waste only online manifest system through MPCB web portal instead of hardcopy.
55. 1. The transporter shall obtain relevant information in Form-11 from occupier, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency.
2. The transporter shall not export or import any type of hazardous wastes.
3. No processing of hazardous wastes shall be carried out by the transporter.
4. The transporter remaining proper record for receipt and delivery of the hazardous wastes. This record shall be made available for inspection.



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5. It shall be the responsibility of the transporter to take all steps to ensure that the waste listed in schedule -1, 2 and 3 are properly handled and transported without any adverse effects on the environment.
 6. The transporter of hazardous wastes shall maintain record of such transportation in Form-3. The transporter of hazardous waste shall send annual returns to the concern State Pollution Control Board / MPCB in Form-4.
 7. The transporter shall be liable for damages caused to the environment resulting due to improper handling & or transport of hazardous wastes and shall be liable to reinstate or restore damaged and destroyed elements of the environment.
 8. The transporter shall comply with the provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016.
56. **PACKAGING:-** The containers must be able to withstand normal handling and retain integrity for a minimum of 6 months. In general, packaging for hazardous substances must meet the following requirement.
1. Items must be of such a strength, construction and type as not to break open or become defective during transportation.
 2. Items must be constructed and closed in a manner to prevent spillage of hazardous substances.
 3. Re-packaging materials including fastening must not be affected by the contents or form a dangerous combination with them
57. The containers when used for packaging of the hazardous wastes should meet the following requirements:-
1. Container shall be of mild steel with suitable corrosion resistance coating and roll-on-roll-off cover which may either be handled by articulated crane or by a hook lift system works comfortably for a large variety of wastes. Other modes of packaging like collection in 200L MS and plastic drums, card board cartons, PP and HDPE/LDPE containers also works for variety of wastes. However, all such container should be amenable to mechanical handling. The design and use of containers should be case specific .
 2. It should be leak proof.
 3. In general, containers for liquid hazardous waste should be completely closed (in fact: sealed). There should be no gas generation due to chemical reaction and therefore, no need for air vents; expansion due to temperature increase/ decrease normally does not need air vents.
 4. Container should be covered with solid lid or canvas to avoid emissions, spillage, and dust and to minimize odor generation both at the point of loading as well as during transportation.
 5. Container should be easy to handle during transportation and emptying.
 6. CHWTSDF shall not exceed the hazardous waste carrying capacity of the transportation vehicle.
 7. As far as possible, manual handling of containers should be minimized. Appropriate material handling equipments shall be used to load, transport and unload containers. This equipment includes drum, dollies, forklifts, drum handling equipments, lift gates and pallets. Drums should not be rolled on or off vehicles.



- 8. Where 2-tier or 3-tier storage is envisaged the frame should have adequate strength to hold the containers;
 - i. The multi-use containers should be re-usable. One way containers (especially 160 L-drums) are also allowed.
 - ii. Loads are to be properly placed on vehicles. HW containers are not to overhang, perch, lean or be placed in other unstable position. Load should be secured with straps, clamps, braces or other measures to prevent movement and loss. Design of the container should be such that it can be safely accommodated on the transport vehicle.
 - iii. Dissimilar wastes shall not be collected in the same container. Wastes shall be segregated and packed separately. This is necessary to ensure that each waste finds its way to the right disposal pathway.
 - iii. Occupier/ hazardous waste generator shall not resort to the dilution of wastes (predominantly organic wastes)

58. LABELING:- There are two types of labeling requirements:- I] Labeling of individual transport containers [ranging from a print-size to tank] and II] Labeling of transport vehicles.

- 1. All hazardous wastes containers must be clearly marked with current contents. The marking must be water proof and firmly attached so that they cannot be removed.
- 2. Previous content labels, when different, should be obliterated. Proper marking of containers is essential.
- 3. Background colour of label - fluorescent yellow. The word, HAZARDOUS WASTES and HANDLE WITH CARE to be prominent and written in red, in Hindi, English and in vernacular language. The word OTHER WASTES to be written prominently in orange, in Hindi, English and in vernacular language.
- 4. Label should be of non-washable material and weather proof.

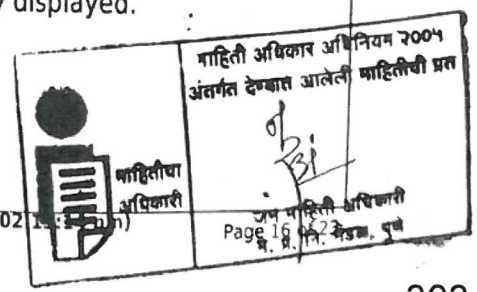
59. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

60. Labeling of containers is important for tracking the wastes from the point of generation upto the final disposal. Following are the requirements for labeling:-

- 1. The label should contain the name and address of the waste management facility where it is being sent for treatment and final disposal.
- 2. Emergency contact phone numbers shall be prominently displayed. For example respective Regional Office of the State Pollution Control Board, Fire Station, Police Station

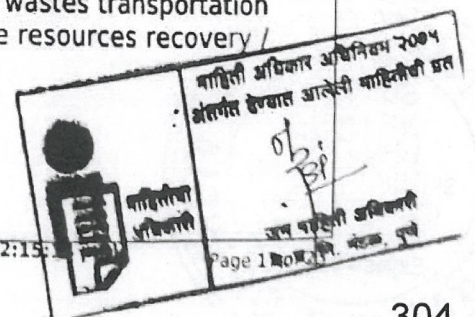
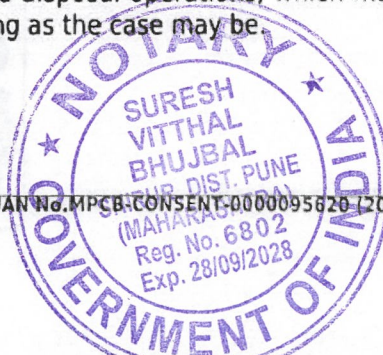
61. TRANSPORTATION:- Following are the requirements pertaining to the transportation of hazardous wastes.

- 1. Vehicle used for transportation shall be in accordance with the provisions under the Motor Vehicles Act, 1988 and rules made there under.
- 2. Transporter shall possess valid authorization from State Pollution Control Board for transportation of wastes.
- 3. PUC (Pollution Under Control Certificate) shall be properly displayed.

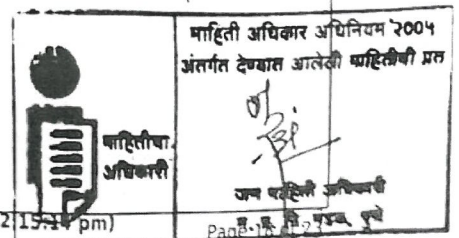
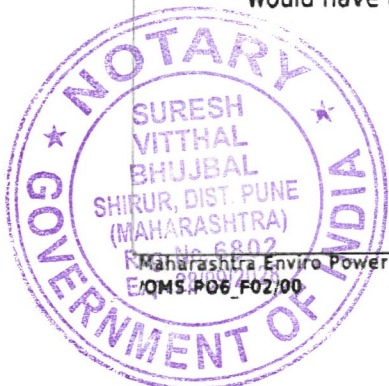


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4. Vehicles should be painting preferably in blue colour with white strip of 15 to 30 cm width running centrally all over the body. This is to conciliate easy recti?cation;
 5. Vehicle should be fitted with mechanical handling equipment as may be required for safe handling and transportation of the wastes.
 6. The words HAZARDOUS WASTE, shall be displayed on all sides of the vehicle;
 7. Name of the facility operator or the transporter, as the case may be shall be displayed.
 8. Emergency phone numbers and TREM Card shall be displayed properly.
 9. Vehicle shall be fitted with rollon-roll-off covers if the individual containers do not possess the same.
 10. Carrying of passenger expected in the cabin and those working with the waste haulers, shall be strictly prohibited.
 11. Transporter shall carry documents of manifest for the wastes during Transportation as required under the Hazardous & Other Wastes (Management & Transboundry Movement) Rules 2016.
 12. The truck shall be dedicated for transportation of hazardous wastes and they shall not be used for any other purpose.
 13. Each vehicle shall carry first aid kit and fire extinguisher.
 14. Educational quali?cation for the driver shall be minimum of 10th pass (SSC). Drivers shall be properly trained for handling the emergency situation and safety aspects involved in the transportation of hazardous wastes.
 15. The design of the trucks should be such that it should prevent spillages during transportation.
 16. Transporter shall promptly attend spillages/accident, if any, by providing suitable remedial action as may be required and shall inform concern, agencies the occupier, MPCB & Police.
 17. Exposure of community to the odor, spillages and emission from hazardous waste shall be avoided during transportation.
62. Emergency Preparedness Plan: The CHWTSDF Operator shall prepare an on-site emergency plan and provide adequate training to the staff at the facility. The emergency preparedness plan shall be prepared and put in place prior to the commencement of CHWTSDF Operations and shall be submitted to MPCB along with application for consent to Operate.
63. All operations involving collection, transport, storage and disposal shall comply with the guidelines / regulations issued by CPCB / MoEF as may be adopted by the MPCB and stipulated in the authorization under Rule 5 of the HW Rules. The Operator should ensure the hazardous wastes from the generators are accepted at the facility in compliance of the manifest notified under the said rules through Hazardous Waste Transporter authorized by MPCB.
64. Overall responsibility of the Operator :
1. Accepting hazardous wastes at CHWTSDF from the generators authorized by MPCB.
 2. Establishing a system for optimal movement of hazardous wastes transportation and treatment and disposal operations, which may include resources recovery / recycling, regarding as the case may be

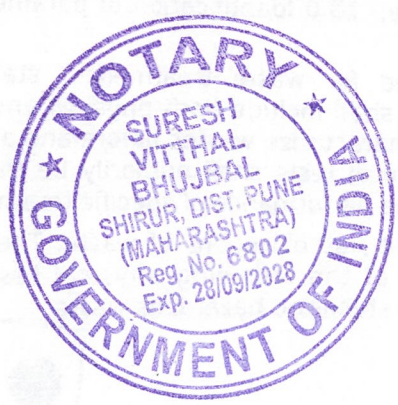



3. Operating the CHWTSDF as per conditions stipulated in the authorization.
 4. Undertaking cleanup operation and remediation in case of commuication resulting from CHWTSDF or during hazardous waste transport by CHWTSDF facility operator.
 5. Abatement of pollution and the odor arising out of CHWTSDF operations
 6. Compliance of regulations concerning occupational safety and health of CHWTSDF employees.
65. Sequence of Operations at the CHWTSDF :
1. Hazardous wastes and its analysis report shall be received by Operator from the generator.
 2. The operator shall examine the report and plan pathway for hazardous waste treatment and disposal.
 3. Upon conFirmation of the same by the operator to the generator the waste shall be dispatched to the CHWTSDF accompanied by transport manifest.
 4. Upon receipt at the facility, the hazardous wastes shall be weighed and properly logged.
 5. Hazardous waste shall then undergo a visual inspection to confirm the physical appearance.
 6. A representative sample of the hazardous waste shall be collected and sent to the onsite laboratory for analysis.
 7. The result of the analysis shall be compared with the results of earlier analysis.
 8. Upon con?rmation, hazardous waste shall be sent for CHWTSDF operations according to the identified pathway.
66. Storage at Generator's premises:- It is the responsibility of the Operator to inform the Generator about non-compatible wastes so that the generator may take precautions against mixing or storing of such wastes. The Operator shall have to educate the Generator's staff to make on-site storage in colour coded containers that are supplied by the Operator. The sizes of the containers, drums, trolleys, etc. shall be governed by the volume of specific type of waste and carting cycle. While considering this, the Operator shall see that the problems like odour, surface water contaminations, ground water percolation etc. does not occur.
67. Characterization : 5.1 Generator shall provide declaration to the effect that hazardous wastes generated are as per authorizations by the Board. 5.2 Generation of hazardous wastes shall identify and provide analysis report including CRIT criteria of the waste consignments. The operator should ensure that the generator provides such information regarding: a. Through put and process that generates the waste, with quantities and. b. The physical and chemical description waste as per parameters 5.3 The operator should ensure that hazardous waste codes are properly placed as per HW Rules.
68. This aspect is basically for making the waste more amenable for transport and further treatment. This can be done by way of incinerator neutralization, oil & grease removal, change in form, dewatering etc. so as to render such waste less hazardous. This activity should be done in engineering like manner and the pollution so generated would have to be treated so as to meet the standards stipulated in this consent order.



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- 69. Pre-Transport: The Operator shall not accept hazardous wastes from a generator unless six-copy (with colour codes) manifest is provided by the generator. The transporter shall give two copies of the manifest signed and dated to the generator and retain the remaining 4-copies to be used for further necessary action prescribed in the HW Rules. This aspect shall include the envisaged strength of fleet of hazardous waste transportation vehicles that the Operator desires to place in service. The transport vehicle shall be designed suitably to handle and transport the hazardous wastes of various characteristics. The transportation may include transferring of the containers or contents. In both the cases, however, it has to be seen that noncompatible wastes are not mixed. The wastes shall be transported in closed containers at all times. Necessary precautions should be taken as envisaged under the guidelines issued by MoEF in 1991, CPCG in 1998 and Central Motor Vehicles Rules, 1989. There should be a garage / workshop to inspect cushioning springs, sparking form silencer, engine geeing hot, staring trouble, washing of vehicles, closing arrangement etc. Pretransportation operations shall include pre-inspection of tankers/containers before filing, to check for cleanliness / washing followed by packaging labeling and marking Drivers should be trained and knowledge should be provided regarding TREM (Transport Emergency) Cards and the manifest stations after unloading of wastes and not in the generator's premises before loading of fresh waste. Old label shall be removed to avoid misleading message. Proper documentation shall be done as per HW Rules.
- 70. Loading & Transportation Since the transportation cargo would be hazardous, it is essential that mechanical loading of containers takes place with the help of mobile or in-built cranes / loading equipment in the transportation vehicles meant for transporting the hazardous wastes. Portable or inbuilt cranes should be engaged to lift the containers and place them on the transporting vehicles. Spillages should be avoided through measures such as checking shock absorbing capacity of vehicles, road surfaces, free board in the containers, curvature of the roads, unsecured fastening of drums etc. Manifest / shipping documents or a change of custody receipt books is essential. A location map may be prepared on a daily basis where every entry of hazardous waste load is shown.
- 71. Spillage Handling Spillage during handling should be avoided by adopting good housekeeping practices and upkeep of storages / handling equipment. Operator would have to train transporting staff and provide them with instructions to use the TREM (Transport Emergency) Cards to deal with fires and accidents and should equip them with road signs, placards, etc. This respect should also be covered under the insurance scheme. The Operator shall immediately inform MPCB and other regulatory authorities in case of spillage, leakage or other accidents during transportation.



 माहितीचा अधिकारी	माहिती अधिकार अधिनियम २००५ अर्जासंदर्भात आज्ञेची माहितीची प्रत
	जय्य माहिती अधिकारी व. प्र. नि. मंडळ, पुणे

72. Waste Treatment / Stabilization Waste Treatment / Stabilization is a process designed to convert hazardous wastes in the form of non-aqueous liquids, semi-solids or reactive solids in to less leachable solids that can be then deposited directly into the secured land?II. The treatment / stabilization operations will be carried out for all wastes identi?ed for the purpose so as to minimize their contaminant leaching potential. This will change the nature of these wastes to a less hazardous category. Treatment / stabilization could involve immobilization of leachable materials by fixation of nonreactive solids, reduction of volume, reducing contaminant level of organic / inorganic components. Selection of technology would depend on the nature of waste, physical properties, option for technology applications cost. etc. The treated wastes will be assessed for compatibility with other wastes as with liner system used before being land ?Iled. The term treatment / stabilization is intended to cover a number of mechanisms including.

1. Immobilization / Chemical Fixation: The chemical binding of contaminants within a cementing structure to reduce the mobility or leach ability of the waste constituent.
2. Encapsulation: The occlusion or entrapment of contaminant particles within a solids matrix.
3. Solidification: The conversion of slurries that do not readily de-waste into solids by addition of solidi?cation and absorption agents. General Operations for waste treatment / stabilization may include
 - 3.i Receiving waste and its storage at designed place.
 - ii. Reagent addition as per the preestimated place.
 - iii. Mixing and curing.
 - iv. Thermal treatment to remove moisture, organic etc.
 - v. Analysis of the stabilized sample.
 - vi. Transfer of stabilized material to landfill. Ambient odor due to CHWTSDF operations has to be neutralized by the operator.




73. Placing bulks, containerized, or non-containerized liquid hazardous wastes containing free liquids (whether or not absorbent have been added, liquids that have absorbed I biodegradable materials and liquid that have been stabilized by absorbents but will release liquids when compressed under normal pressure that might occur during and after landfilling in the landfill is prohibited regardless of the length of time, presence of liners or leachate collection system. The Operator shall use the paint filter liquid test (PFLT) to comply with requirement. This test determines whether the waste can be accepted to landfill. If the work does not pass the PFLT, it must be treated before it can be placed in the landfill.

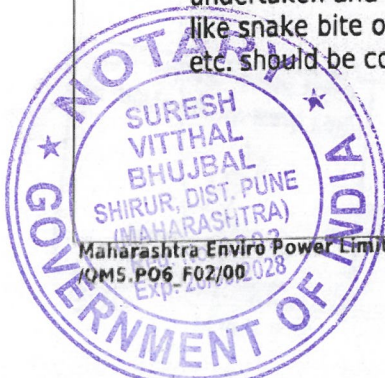
74. Waste treatment / stabilization would have to be performed on all wastes that find their final disposal into the secured landfill but do not meet the landfill disposal criteria (placed at Annexure-I of this schedule). 13.0 Identification of parameters required for waste treatment / stabilization.

75. Identification of parameters required for waste treatment / stabilization. Waste treatment / stabilization parameters shall include both physical and chemical tests. Physical tests shall be performed to characterize wastes before and after stabilizations / solidification / treatment. The chemical tests shall primarily be the leaching tests, which will be conducted to evaluate the performance of specific treatment processes.


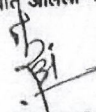
76. Analysis protocol to confirm treatment / stabilizations of waste. The operator has to conduct and document the results of the following physical tests applicable to incoming waste as well as on treated / stabilized hazardous waste


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77. Chemical Test : Leading tests shall be used in evaluating the performance of treatment / stabilization / solidification processes for wastes as per the recommended TCLP procedure for the identified chemical constituents in the stabilized waste. The waste stabilized should meet the BDAT standards of USEPA before their disposal to secured landfill till the Indian Standards for BDAT are notified. It should be as per the criteria specified in Table 1 of this consent for disposal of hazardous waste directly in to the secured landfill.
78. Storage at CHWTSDF : Separate area should be earmarked for storing the waste at CHWTSDF. The storage area may consist of different cells for storing different kinds of hazardous wastes. In designing these cells, the following points may be taken into consideration.
1. That ignitable, reactive and non-compatible wastes should be stored separately.
 2. That wastes containing volatile solvents or other low vapour pressure chemicals should be adequately protected from direct exposure to sunlight.
 3. The storage area should have a proper containment system. The containment system should have a collection area to collect and remove any leak, spill or precipitation.
 4. It should be designed in such a way that the floor level of the storage area is least 150 mm above the maximum flood level.
 5. The operator should put in place a system for inspection of the storage area to check the conditions of the containers, spillages, leakages etc and maintain proper records as may specified by MPCB in the authorization to operate CHWTSDF.
 6. The hazardous wastes should not be stored for more than 90 days at this temporary storage area.
 7. In case the waste is not in accordance with the authorization issued by MPCB to the generator, the operator shall reject the wastes. Information to this effect shall be immediately sent to MPCB for advice.
 8. Incinerable hazardous wastes shall be stored as per the guidelines issued by Central Pollution Control Board for storing of incinerable hazardous wastes.
79. Post treatment : Even after complete treatment there may be some residues left and care of this post treatment residue has to be taken through physico-chemical, biological treatment i.e. separation of oil, de-water sludge, mother liquor during solvent recovery reappearance of Leachate, incinerator's ash. Salt treatment and disposal of this waste shall be done within the CHWTSDF.
80. Safety: Safe work environment should be considered, provided and maintained for the staff by operator. Safety and security considerations should be made for all facts like pretreatment at generator's site, loading, transportation and unloading of hazardous waste, spill control, treatment and disposal, laboratory and also in the post closure period. Personal protection equipment and fire control system should be provided at site (e.g. fire extinguishers sand pails etc., water tanks). Training and mock drills etc. should be conducted with staff for emergency situations. A complete primary health unit with medicines/ antidotes would have to be provided as per the factory act, 1948 and 1987. Aspects like ventilation illumination and safe duration of limited working hours would also have to be considered. Periodical check-up of health shall be undertaken and the persons be kept rotated. This should also cover other emergencies like snake bite of sabotage. EIA recommendations, statutory rules and regulations act, etc. should be considered while providing for this aspect of operations.

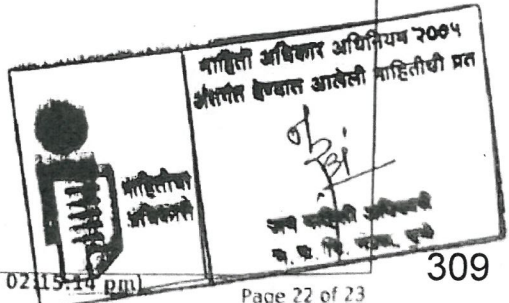
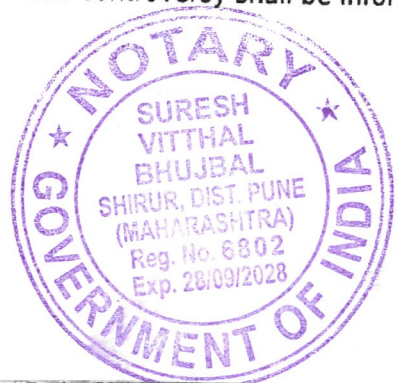


Maharashtra Enviro Power Limited/CO/UAN No.MPCB-CONSENT-0000095620 (20-02-2022) (2:44 pm)

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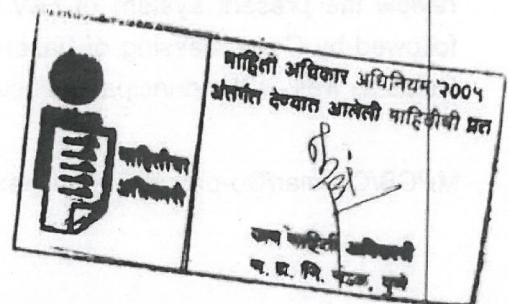
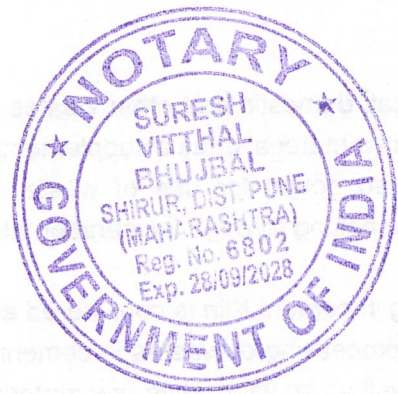
- 81. Security : Entry of persons or livestock shall be prevented both during operations and post closure period. Artificial barriers like fence, watchtowers should be provided. Entry gates shall be minimum and preferably one only apart from emergency gates. Cautionary boards in appropriate language and in readable letter size shall be displayed at various locations within and on the periphery of the CHWT SDF. Register of entry and exits shall be maintained.
- 82. Risk management, Contingency Plans & Emergency procedures: An on site contingency plan and emergency procedure shall be prepared and approved from district emergency officer who in turn will prepare the off-site management plan. The contingency plan shall describe the reprocess in case of fires, explosion, unforeseen acts or events, sudden releases due to natural calamity. The strategic administrative arrangements with local police, fire dept. medical facilities of the area, dept dealing safety, health & environment officer of MIDC and revenue authority shall be designed. Latest phone and fax numbers of concerned authorities shall be printed and distributed. Evacuation plan with evacuation route shall be demonstrated by mock drills. Documentation should be immediately prepared for benefits of future planning. Other consideration as per EIA has to be integrated within this aspect of the operations of the CHWT SDF.
- 83. Public Consultation Precaution will have to be taken by the operator to satisfy any peculiar situation as may be demanded by the people relating as aesthetics, discomfort etc. Regular Public Consultation and awareness programme shall be undertaken.
- 84. Greenbelt A green belt of 20 meters should be provided at the periphery at the site to have better visual impact, to protect the surrounding environment by abating gaseous and particulate pollution as well as reduce the noise levels and to protect area from the cyclonic winds. The plant species should be per EIA, and MoEF/ CPCB guidelines.
- 85. Occupational Health This is a CHWT SDF where all kinds of hazardous waste are getting collected. Workers and staff are exposed to high levels of toxins, pollution and pathogenic environment. There is high risk of occupational hazards at such sites. It is therefore essential to formulate a health policy/ plan for the workers by the Operator. Periodical checking of workers should not show any deteriorating in their immunity levels. A medical room, concession for workers in working hours, not employing the people of tender age or old age, early retirement benefits, daily nutritional support, group insurance scheme and other such measure shall have to be adopted.
- 86. All above aspects inter-alia as prescribed under the Factory act, 1948, amended in 1987 and the rules framed there under will have to be complied with. The detailed risk analysis as per the technology adopted, and an on risk mitigation plan should be prepared and the impact on the occupational health of the workers should be as mitigates as identified in the plan.
- 87. Waste acceptance criteria for disposal of hazardous wastes into the secured landfill are placed at Appendix-I of this schedule.
- 88. Issues regarding rates of wastes treatment and disposal, analysis of wastes and any other controversy shall be informed to redresser committee.




89. The Transporter shall not accept hazardous waste from an occupier/generator for storage, treatment for disposal unless it is accompanied by six copies of the manifest (Form-13) as per the colour codes. The transporter shall give two copies of the manifest signed and dated to the generator/ occupier and retain the remaining four copies to be used as prescribed in Sub-rule (5), in following manner.

Copy number with colour code	Purpose
Copy 1 (White)	To be forwarded by the occupier to the concern Regional Officer, MPCB
Copy 2 (Yellow)	To be retained by the occupier after taking signature on it from the transporter and rest of the four copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the operator of the facility after signature
Copy 4 (Orange)	To be returned to the transporter by the operator of facility after accepting waste
Copy 5 (Green)	To be returned by the operator of the facility to concern Regional Officer, MPCB
Copy 6 (Blue)	To be returned by the operator of the facility to the occupier after treatment and disposal of wastes

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	24010437/24020781 /24037124/24035273	
Fax :	24044532/24024068/24023516	
Email :	robmw@mpcb.gov.in	
Visit At :	http://mpcb.gov.in	
		Kalpataru Point, 3rd & 4th floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022

No.: MPCB/RO(BMW)/Circular/B-220823-FTS-0199

Date: 23/08/2022

CIRCULAR**Sub:** Pre-processing / Co-processing of Hazardous Waste in the State of Maharashtra

- Ref:** 1. The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016
2. CPCB Guidelines for Pre-Processing and Co-Processing of Hazardous and Other Wastes in Cement Plant as per HOW (M & TBM) Rules, 2016.
3. CPCB Letter vide No. CP-21/1/2022-TECH-RD-PUNE-RD (Pune)/ 544 dtd. 18/04/2022

Ministry of Environment, Forest and Climate Change, Government of India had notified The Hazardous Waste (Management & Handling) Rules, 2003 which were superseded by the Hazardous Waste (M,H&TM) Rules, 2008 and in supersession to these rules MoEF & CC has newly notified "the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" on 4th April 2016.

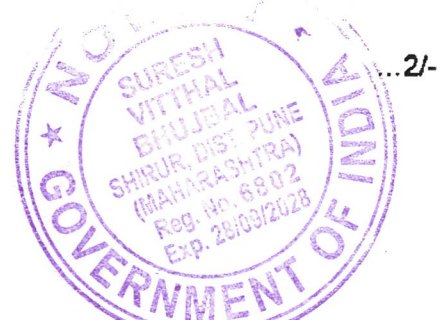
The new Hazardous Waste Rules will ensure resource recovery and disposal of hazardous waste in environmentally sound manner. The Rules also outlines the hierarchy of wastes management, wherein, prevention, minimization, reuse, recycling, recovery, utilisation including pre-processing and co-processing was envisaged prior to considering the option of disposal through incineration or secured landfilling.

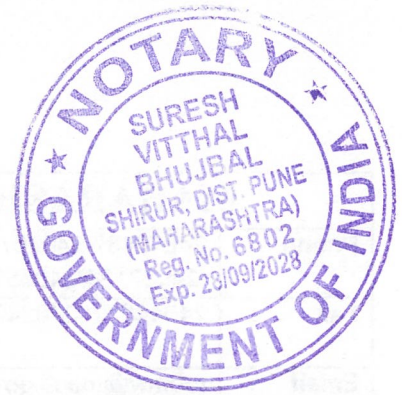
Substantial fractions of the industrial, commercial, domestic and other wastes contain, materials that have the potential for use as an alternative raw material or as a supplementary fuel for energy recovery. Therefore, Co-processing is preferred option for use of waste as supplementary resource, or for recovery of energy instead of disposing through incineration at CHWTSDF.

Utilization of hazardous waste by co-processing in cement Kiln is considered as an effective and sustainable option. There is dual benefit in co-processing of wastes in cement kilns, in terms of utilizing the waste as a supplementary fuel as well as an alternative raw material.

Member Secretary, Central Pollution Control Board has directed vide letter dtd. 18/04/2022 to review the present system of HW management in the state to promote recycling, utilization followed by Co-processing of hazardous waste in line with provisions under HW Management Rules as well as the principal of circular economy.

MPCB/Circular/Co-processing of Hazardous Waste





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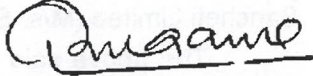
MPC Board has decided to review the present system of HW management in the state to promote recycling, utilization followed by co-processing of hazardous wastes in line with provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the guidelines prepared by Central Pollution Control Board for utilization of hazardous waste for co-processing in cement industries.

Therefore, to promote the co-processing of hazardous waste, MPC Board has decided to consider pre-processing/co-processing as disposal path to hazardous waste to those industries which are willing to dispose off their hazardous waste by co-processing in cement plants. The CPCB guidelines are attached herewith for ready reference.

In view of the above, all HODs/ ROs/ SROs are hereby directed to examine and process those applications received for Consent to Establish/ Operate / and for renewal of Consent with request in mode of disposal path of hazardous waste for pre-processing/co-processing and applications received for change in mode of disposal path of hazardous waste by pre-processing / co-processing in cement plants. The application shall be examined with respect to the compatibility of hazardous waste and as per CPCB guidelines. The grant of consents / amendment in consent shall be considered as per the office order no. 12/2020 dtd: 23/12/2022 for revised delegation of power for consent management on merit basis.

While granting the consents following important conditions shall be strictly incorporated:

1. Guidelines for Pre-Processing and Co-Processing of Hazardous and Other Wastes in Cement Plant as per HOW (M & TBM) Rules, 2016 prepared by Central Pollution Control Board shall be strictly followed.
2. Industry shall strictly follow the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016



(Ashok Shingare, IAS)
Member Secretary

Copy Submitted to:

1. The Hon'ble Principal Secretary, Dept. of Env. & CC, GoM, Mumbai—for favour of information
2. The Hon'ble Chairman, MPC Board, Mumbai – for favour of information
3. The Member Secretary, CPCB, Delhi.

Copy to:

1. Principal Scientific Officer / Asst. Secretary (Tech) / Joint Director (APC) / Joint Director (WPC) – MPC Board, Mumbai
2. All Regional Officers, MPC Board
3. All Sub-Regional Officer, MPC Board

MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	24010437/24020781 /24037124/24035273	
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Visit At :	http://mpcb.gov.in	

No.: MPCB/RO(BMW)/Circular/B-92

Date: 15/02/2024

AMMENDMENT IN CIRCULAR**Sub:** Amendment in Pre-processing / Co-processing of Hazardous Waste in the State of Maharashtra**Ref:** 1. The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

2. CPCB Guidelines for Pre-Processing and Co-Processing of Hazardous and Other Wastes in Cement Plant as per H& OW (M & TM) Rules, 2016.

3. Board Office Order vide No. MPCB/ROHQ/HSMD/TSDf/GK/B-3098 dtd. 14/05/2008

4. CPCB Letter vide No. CP-21/1/2022-TECH-RD-PUNE-RD (Pune)/ 544 dtd. 18/04/2022

5. Board's Circular vide No. MPCB/RO(BMW)/Circular/B-220823-FTS-0199 dtd. 23/08/2022.

6. Approval of Office Note vide No. 231227-FTS-0017 dtd. 01/02/2024.

The Board has issued the Circular regarding Pre-processing / Co-processing of Hazardous Waste in the State of Maharashtra vide No. MPCB/RO(BMW)/Circular/B-220823-FTS-0199 dtd. 23/08/2022.

Thereafter the Board has received representation from Common Hazardous Waste Collection Treatment and Disposal Facility located at Ranjangaon and Butibori alongwith the copies of tri party agreement dtd. 13/08/2004 between Maharashtra Industrial Development Corporation (MIDC), Maharashtra Pollution Control Board (MPCB) and M/s. Shaktikumar M. Sancheti Limited (M/s. SMS).

The above said representation were discussed before all technical HoD's of MPCB and also discussed with the expert Committee and it was decided to amend the Circular issued vide above reference No. 5 so as to ensure the compliance with the legal binding of the agreement that has been executed between MPCB, MIDC and Operator (M/s. SMS) which is valid for a period of 20 years from the Commencement of Operations or till completion of full Closure of the site whichever is later. Therefore, the last Paragraph of Circular issued on 23/08/2022 is hereby amended and shall be read as follows:

- A) While granting the consent to the industries located in the operational area of CHWTSDf at Ranjangaon and Butibori as per the Order issued by the Board vide referred at Sr. No 3 following condition shall be incorporated till period of 20 years from

the Commencement of Operations or till completion of full Closure of the site whichever is later:

“ Disposal of Hazardous waste for Co-processing shall be routed through pre-processing at CHWTSDf located at Ranjangaon and Butibori as per the area allocation.”.

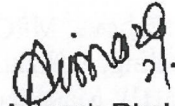
- B) While granting the consent to the industries located other than operational area of CHWTSDf Ranjangaon and Butibori following condition shall be incorporated:
“Disposal of Hazardous Waste for Co-processing through any authorized pre-processing facility”.

Besides above conditions, following two conditions shall also be incorporated in above A and B.

- 1) Guidelines for Pre-Processing and Co-Processing of Hazardous and Other Wastes in Cement Plant as per H& OW (M & TM) Rules, 2016 prepared by Central Pollution Control Board shall be strictly followed.
- 2) Industry shall strictly follow the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Other content of the Circular issued dtd. 23/08/2022 remains unchanged.

This is issued with the approval of the competent authority of the Board.

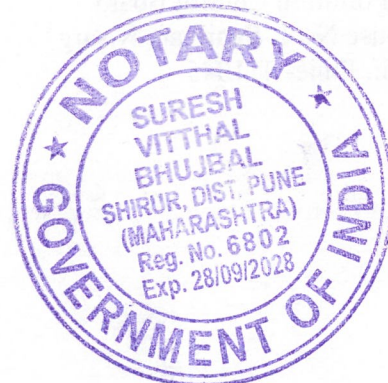

(Dr. Avinash Dhakne, IAS)
Member Secretary

Copy Submitted to:

1. The Hon'ble Principal Secretary, Dept. of Env. & CC, GoM, Mumbai—for favour of information
2. The Hon'ble Chairman, MPC Board, Mumbai – for favour of information
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2. All Regional Officers, MPC Board
3. All Sub-Regional Officer, MPC Board



**SPEED POST**

F.No. CP-21/1/2022-TECH-RD-PUNE-RD (Pune)/

April 18, 2022

To

The Member Secretary
 Maharashtra Pollution Control Board
 Kalpataru Point, 2nd, 3rd and 4th Floor
 Opp. Cine Planet Near Sion Circle, Sion(E)
 Mumbai – 400022, Maharashtra
E-mail: ms@mpcb.gov.in

Sub.: Considering the option of Co-processing hazardous waste over disposal in common HWTSDf – reg.

Sir,

You are aware that Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 stipulates co-processing as an preferred option compared to incineration, as per the hierarchy of hazardous waste management.

National inventory of hazardous wastes reveals that major hazardous waste generating States such as Gujarat, Tamil Nadu, Odisha, Andhra Pradesh, Uttar Pradesh and Telangana have co-processed between 7% to 29% of their hazardous waste in cement plant besides other recycling/utilization. Whereas, in Maharashtra co-processing stands at negligible 0.03%.

In view of above, MPCB may review the present system of HW management in the State to promote recycling, utilization followed by co-processing of hazardous wastes in line with provisions under HW Management Rules as well as the principles of circular economy.

Yours faithfully,


(Prashant Gargava)
 Member Secretary

Copy to:

- The Regional Director-Pune**
 Central Pollution Control Board
 Raw House No 1, Sanjivani Nisarg
 Balewadi, Pune- 411045


(Prashant Gargava)

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